

HARYANA VIDHAN SABHA
REPORT
OF
THE COMMITTEE
ON
SUBORDINATE LEGISLATION
FIFTY- THIRD REPORT
2025-2026



(Presented to the Haryana Vidhan Sabha
on 17th March, 2026)

HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH
2026

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COMPOSITION OF THE COMMITTEE**(2025-2026)****COMMITTEE ON SUBORDINATE LEGISLATION**

The Committee was constituted w.e.f 28th April, 2025 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2025-26/36, dated 29th April, 2025 consisting following Chairperson/Members:-

1.	Smt. Krishna Gahlawat, MLA	Chairperson
2.	Shri Ghanshyam Saraf, MLA	Member
3.	Shri Ram Kumar Kashyap, MLA	Member
4.	Shri Raghubir Tewatia, MLA	Member
5.	Shri Sunil Satpal Sangwan, MLA	Member
6.	Shri Kanwar Singh, MLA	Member
7.	Shri Mandeep Chatha, MLA	Member
8.	Shri Vikas Saharan, MLA	Member
9.	Advocate General, Haryana	Member

SPECIAL INVITEE

Shri Devender Hans, MLA

Secretariat

Shri Rajiv Prashad, Secretary

Shri Kulbir Singh, Under Secretary

* Shri Devender Hans, MLA was nominated as Special Invitee of the Committee vide Notification No. HVS-SLC-1/2025-26/44, dated 9th June, 2025.

INTRODUCTION

1. I, Krishna Gahlawat, MLA, Chairperson of the Committee on Subordinate Legislation having been authorized by the Committee to present the Report on their behalf, present this Fifty-third Report to the House.
2. The matters covered by this Report were finally considered by the Committee at its sitting held on 23.02.2026 and adopted this Report.
3. A brief record of the proceedings of each meeting of the Committee has been kept on record of the Haryana Vidhan Sabha Secretariat.
4. The Committee also places on record its high appreciation for extending the whole hearted co-operation and valuable assistance given by the Secretary, Under Secretary and Staff of Legislation Branch.

Chandigarh:

The 23rd February, 2026

**(KRISHNA GAHLAWAT),
CHAIRPERSON**

Committee on Subordinate Legislation.

REPORT

1. The Committee on Subordinate Legislation for the year 2025-26 was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha under Rule 249(1) of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly on 28th April, 2025 and notified in the official Gazette vide Notification No. HVS-SLC-1/2025-26/36, dated 29th April, 2025.
2. Smt. Krishna Gahlawat, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.
3. The Committee held 49 sittings till presentation of the Report.
4. Besides taking note on the implementation work relating to the earlier Reports, the Committee also scrutinized the following Rules: -
 1. The Haryana Homeopathic Practitioners (General) Rules, 1975 framed under the Punjab Homeopathic Practitioners Act, 1965.
 2. The Haryana Agricultural Produce Markets (General) Rules, 1962 framed Under the Haryana Agricultural Produce Markets Act, 1961.

The Chairperson while thanking the Hon'ble Speaker for nominating them as the Chairperson and Members of the Committees and also assured that with the cooperation of the other Members and Officer/officials, the Committee will work a lot for improving of down-trodden sections of the society.

The Committee further orally examined the concerned Departments of the State Government and made its observations/recommendations on the relevant Rules under scrutiny.

SCOPE AND FUNCTIONS OF THE COMMITTEE

The scope and functions of the Committee are set down in rules 248, 256 and 257 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. Rule 248 enjoins upon the Committee “to scrutinize and report to the House whether powers to make regulations, rules, sub-rules, bye-laws, etc. conferred by the Constitution or delegated by the legislature are being properly exercised within such delegation and consider such other matters as may be referred to it by the Speaker.” Further rule 256 of the said Rules lays down that while examining any such set of rules, bye-laws, etc. the Committee shall, in particular consider : -

- (i) Whether it is in accord with the general objects of the Constitution or the Act pursuant to which it is made;
- (ii) Whether it contains matters, which in the opinion of the Committee should more properly be dealt within an Act of the Legislature;
- (iii) Whether it contains imposition of any tax;
- (iv) Whether it directly or indirectly bars the jurisdiction of the courts;
- (v) Whether it gives retrospective effect to any of the provisions in respect of which the Constitution or the Act does not expressly give any such power;
- (vi) Whether it involves expenditure from the consolidated fund of the state or the Public Revenues;
- (vii) Whether it appears to make some unusual or unexpected use of the powers conferred by the constitution or the Act pursuant to which it is made;
- (viii) Whether it appears to have been unjustifiable delay in the publication or laying it before Legislature; and
- (ix) Whether it is in accord with the general objects of the Constitution or the Act pursuant to which it is made;

Rule 257 lays down as follows: -

- 257 (1) If the Committee is of opinion that any order should be annulled wholly or in part or should be amended in any respect, it shall report that opinion and the grounds thereof to the House.
- (2) If the Committee is of the opinion that any other matter relating to any order should be brought to the notice of the House, it may report that opinion and matter to the House.

In short, the functions of the Committee are to see if the rules framed by the Executive are within the scope of the delegation made under the Act and do not go beyond the scope of such delegation. If the Committee finds that any rules is beyond the scope of the powers delegated under the Act by the Legislature, the Committee can recommend that the rule be suitably amended or omitted.

There are certain rules which are required by the statute to be laid before the Legislature. But the Committee is competent to examine all the Rules, Regulations/By-laws etc. framed under various Acts irrespective of the fact whether these have been laid on the Table of the House or not.

The Committee is competent to send for persons, papers or records; if such a course is considered necessary for the discharge of its duties. In this connection attention is invited to rule 254 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, which reads as under:-

“254. (1) The Committee on Subordinate Legislation shall have power to require the attendance of persons or the production of papers or records, if such a course is considered necessary for the discharge of its duties.

Provided that if any question arises whether the evidence of a person or the production of a document is relevant for the purposes of the Committee, the question shall be referred to the Speaker, whose decision shall be final.

Provided further that Government may decline to produce a document on the ground that its disclosure would be prejudicial to the safety or interest of the State.

- (2) A witness may be summoned by an order signed by the Secretary and shall produce such documents as are required for the use of the Committee.
- (3) It shall be in the discretion of the Committee to treat any evidence tendered before it as secret or confidential.
- (4) No document submitted to the Committee shall be withdrawn or altered without the knowledge and approval of the Committee.

The Committee has framed the internal working rules wherein the detailed procedure has been laid down. Generally, the Committee from time to time select set of rules framed under the various Acts for their scrutiny and examine these at the first instance at their own level with the assistance of the law department and the Vidhan Sabha Secretariat. The Committee then invites the Administrative Secretary concerned for oral examination to explain the discrepancies found in the various rules/orders.

However, the Chairperson of the Committee may, on a request being made to him, permit in exceptional circumstances, any other senior officer to represent the department before the Committee. After the rules/orders and the departmental representatives have been examined the Committee prepares the report and presents it to the House. Copies of the report, after its presentation to the House, are forwarded to the concerned departments for taking further action on the observations/recommendations of the Committee. The action taken by the Departments are watched by the Committee from time to time. In case where any Department is not in a position to implement or feels difficulty in giving effect to a recommendation made by the Committee, the Department is required to place its views before the Committee, which may, if it thinks fit, present further observations/ recommendations to the House after considering the views of the Department in the matter.

Some of the Parliamentary conventions established in connection with the scrutiny of Rules, Regulations, Bye-laws etc. are given below:-

1. The Committee would scrutinize only such rules which have been finally published in the Gazette and not the draft rules.
2. The Department of the Govt. would ensure that rules are framed under an Act as early as possible after the enactment of the Act and in no case this period should exceed six months. If the rules are not framed within six months, the Committee may ask the Department about the reason for the delay in framing the rules. This is only by convention.

3. Executive should ensure that no rule goes beyond the power delegated by legislature. If the rules go beyond the powers delegated by legislature, the Committee may examine the same and report to the House.
4. The Executive should be impressed upon that whenever rules are framed or amendments are made in the existing rules, those should be serially and centrally numbered and should indicate in the margin of each rule the reference of the section under which the rules are framed.

However, some of the broad principles established by the Committee for the guidance of the Executive are given below :-

- (i) As far as possible, guidelines/criteria to be followed by the authority concerned for the exercise or discretionary power vested in it should be laid down in the rules.
 - (ii) In case where the authority concerned deviates from a norm it should be required to record in writing the reasons for such deviation.
 - (iii) Before any adverse action is taken against a party, it should be given a reasonable opportunity of being heard; and after a decision adversely affecting a party has been taken it should have the right of appeal or representation, as the case may be.
 - (iv) In order that the persons similarly placed are not treated differently; the powers of exemption/relaxation should be exercisable in respect of categories or class of persons, as contra distinguished from individuals.
 - (v) In cases where an authority concerned is vested with the power to suspend a license or supplies, pending institution or regular proceedings a maximum time-limit for suspension should be laid down in the rules.
 - (vi) The provisions of rules which may make a citizen liable to a penalty should be well defined and not worded vaguely.
 - (vii) In case of seizures and searches, suitable safeguards like the presence of witness, preparation of inventories of seized goods and giving a copy thereof to the persons concerned should be provided.
 - (viii) In case of rules relating to disciplinary proceedings not only the punishing powers of the competent authority should be precisely defined but the procedure to be followed by the competent authority be also laid down in the rules.
 - (ix) Statutory rules should be amended by Statutory rules only and not by executive orders.
 - (x) The rules made in exercise of powers delegated under statute are precise and free from ambiguity instead of being cryptic, sketchy or skeleton or needing further interpretations. It should be in simple language so that different people cannot put different interpretations. For example, expressions like unreasonable, 'large quantity' 'reasonable intervals' etc. should be avoided.
 - (xi) Generally, Rules should not be made applicable from retrospective effect adversely affecting the rights of any class or category unless specifically permitted by the Act.
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**GENERAL OBSERVATIONS/RECOMMENDATIONS
OF THE COMMITTEE**

1. Delay in framing the Rules

The Committee reiterates its recommendations made in its fifty second Report and observes that ordinarily rules should be framed as early as possible after enactment of an Act and in no case the period should exceed six months.

The Committee further recommends that whenever an ordinance for amending the Act or bringing new legislation involving provisions for making the Rules if promulgated, the rules should be prepared simultaneously so that there should not be wide gap between the Ordinance/Act and the Rules.

The Committee further recommends that whenever any Act is amended it should be ensured that the relevant rules and forms also be amended so as to bring those in consonance with the change in the Act.

2. Reference of Section under which Rules are framed

The Committee is of the view that giving of reference of the section in the margin of each rule under which the rule has been framed is essential to know under what precise authority each rule has been framed.

The Committee reiterates the recommendations made in its earlier Reports that whenever rules are supplied to it the authority or the relevant section under which a particular rule or set of rules has/have been framed should also be mentioned in the margin of each rule.

The Committee further recommends that whenever several amendments are made in a set of rules the same may be republished after incorporating all the amendments made from time to time. This recommendation of the Committee should be observed meticulously.

3. (i) Supply of printed and up-to-date corrected copies of the Rules

The Committee recommends that copies of the rules to be supplied to it by the Department should be in the printed form or in the form of Gazette in which they are published. If, however, it is not possible for the Department to do so, it should be ensured that the copies of the rules etc. are up to date meticulously compared and duly corrected before supplying these to the Committee to save its valuable time in pointing out such mistakes.

The Committee further recommends that it is the duty of the Department concerned to see that the rules supplied to the Committee are amended up-to-date and ensure that the suggestions/recommendations/ observations made by the Committee from time to time and agreed to by the concerned Department are implemented by the department and incorporated in the rules expeditiously.

(ii) Footnote in the Act and Rules

It came to notice of the Committee that sometimes it is laid down in the Act and Rules that such Act and Rules shall come into force on such date as may be specified in the notification by the State Government. The Committee is of the view that in such circumstances that date of commencement of the Act and Rules should invariably be given in the footnote so that legislators in particular and the public in general may come to know as to from which date the Act and Rules had come into force.

The Committee further recommends that whenever any amendment is made in an Act or Rules framed there under, it should also invariably be stated in the footnote the reference of the Act of Rules by which amendment has been made.

4. Publishing the Act and Rules in Hindi

The Committee recommends that sincere efforts be made to publish the Acts and Rules in Hindi also so that the copies of the Acts and Rules may be available in Hindi easily at reasonable price.

5. Delay in laying on the Table of the House

The Committee recommends that where the rules, orders etc., are required to be laid on the Table of the House before the State Legislature under any statute, the same should be laid on the Table of the House as early as possible immediately following such publication in the Gazette, so that the House may statutorily modify or annul such rules.

6. Implementation of recommendations of the Committee

If implementation of recommendations of the Committee has not been prompt, comprehensively by the Department, so intended results are not being achieved fully. A new Rule 256 A of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, in this regard is added, reads as under:-

“256 A The Department of Government to send statement of action taken on recommendations of the Committee.

- (1) The Department of Government concerned with the recommendations made by Committee shall furnish within 30 days to the Haryana Vidhan Sabha Secretariat, statement of final action taken by Government on the recommendations.
- (2) Where it is considered by any Department of Government that the final action is likely to take long time, it shall give an interim reply stating the position at that time, and the approximate time likely to be taken in taking the final action.
- (3) The statement of action taken shall be accompanied by a copy of the order, if any, issued by the Government to implement the recommendations of the Committee.

As per prevailing practice and convention, the Departments are required to furnish from time-to-time statements of action taken or proposed to be taken by them on the recommendations/observations of the Committee made in its Reports. With a view to ensuring speedy implementation of their recommendations, the Departments should implement the recommendations expeditiously.

The Committee recommends that the action on the outstanding recommendations and observations contained in its earlier reports should be given top priority and expedited. The Committee also recommends that when a recommendation is implemented by the Government, the Department concerned should supply a copy of the notification containing the amendment in the rules alongwith the statement showing the action taken by the Government in the implementation of the recommendations/ observations.

7. Availability of Copies of Acts and Rules to Public

The Committee is of the view that copies of all the Acts and Rules framed there under, as amended up to date are generally not available in the Government Press for the use of the Public. The Committee, therefore, recommends that copies of all the Acts and Rules made thereunder should be kept up-to-date by the Department and should get the Acts and the Rules printed/

reprinted from the Government Press from time to time so that these may be made available for sale to the General Public also at reasonable price.

At present the old edition of Haryana Code(s) available for the use of the Committee are not much useful as several amendments have taken place in the State Acts contained therein.

The Committee is of the view that as and when the copies of the Haryana Code are reprinted, the same may be supplied to the Committee by the Controller, Printing and Stationery, Haryana at the earliest. The Law and Legislative Department, Haryana is expected to ensure supply of up-to-date 25 copies of the Haryana Code(s) to the Committee from time to time as per above observations/recommendations.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

39TH REPORT 2010-2011

(ENVIRONMENT, FORESTS AND WILD LIFE DEPARTMENT)

The Wild Life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972.

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Wild Life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972 as contained in its 39th to 52nd Reports.

On the recommendations contained in 52nd Report of the Committee, a letter dated 09.04.2025 was sent to the concerned department to obtain the requisite information/reply. The Committee conducted oral examination of the Additional Chief Secretary to Government, Haryana, Forest and Wild Life Department in its meeting held on 24.06.2025 for non-implementation of the observations/recommendations made by the Committee in its 39th report for the year 2010-2011.

The Committee raised various objections on the said rules during the oral examination. The departmental representatives assured the Committee that the Department has framed new rules and also got approval of the Chief Minister as well as the Chief Secretary. The proposal was approved with directions that they may be re-vetted by Legal Rembrancer before Notification. The departmental representatives have also assured the Committee that latest position will supplied to the Committee at earliest.

Vide letter No.1748-Ft-4-2025/4591, dated 09.09.2025 the department has informed the Committee that notification regarding the Wildlife (Protection) Rules, 2025 has been published in official gazette vide No. S.O.72/C.A.53/ 1972/S.64/2025, dated 02.09.2025 from the perusal of notification, it reveals that the Wild Life (Protection) Haryana, Rules, 1974 has been repealed vide this notification and new rules framed under the name of the Haryana Wildlife (Protection) Rules, 2025 has been notified.

The notification of the department was placed before the Committee in its meeting held on 13.09.2025 and observed that no further action is required to be taken in the matter.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

45TH REPORT 2016-2017

(TOWN & COUNTRY PLANNING DEPARTMENT)

The Haryana Development and Regulation of Urban Areas Rules, 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Haryana Development and Regulation of Urban Areas Rules, 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975 as contained in its 45th to 52nd Reports.

On the recommendations contained in 52nd Report of the Committee, a letter dated 09.04.2025 was sent to the concerned department to obtain the requisite information/reply. The Committee fixed an oral examination of the Additional Chief Secretary to Government, Haryana, Town & Country Planning Department in its meeting held on 22.07.2025 for non-implementation of the observations/recommendations made by the Committee in its 45th report for the year 2016-2017.

The Additional Chief Secretary to Government, Haryana could not attend the said meeting due to illness, thus, the oral examination could not be conducted.

The Department has supplied the reply vide letter dated 21.07.2025 which was later also placed before the Committee in its meeting held on 22.07.2025. The Committee noted the contents of the reply.

In view of the above facts and circumstances, it reveals that the rules have not been amended so far and the Committee expects that the Department would take up the matter on top priority basis and implement the observations/recommendations of the Committee expeditiously and supply the copy of the notification amending the Rules to the Committee without further delay.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

**46TH REPORT 2017-18
(CO-OPERATION DEPARTMENT)**

The Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984 as contained in its 46th to 52nd Reports.

On the recommendations contained in 52nd Report of the Committee, a letter dated 09.04.2025 was sent to the concerned department to obtain the requisite information/reply. The Committee conducted an oral examination of the Additional Chief Secretary to Government, Haryana, Cooperation Department in its meeting held on 16.09.2025 for non-implementation of the observations/recommendations made by the Committee in its 46th report for the year 2017-2018.

The Committee raised various objections on the said rules during the oral examination. The departmental representatives assured the Committee that the amendment in rules are almost complete and final notification while amending the relevant rules will be supplied to the Committee at the earliest.

The Committee waited for the final reply of the Department till drafting and finalization of the present report but no reply has been received from the Department concerned so far.

In view of the above facts and circumstances, it reveals that the rules have not been amended so far and the Committee expects that the Department would take up the matter on top priority basis and implement the observations/recommendations of the Committee expeditiously and supply the copy of the notification amending the Rules to the Committee without further delay.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

47TH REPORT 2018-19

(AGRICULTURE AND FARMERS WELFARE DEPARTMENT)

The Punjab Warehouses Rules, 1958 framed under the Punjab Warehouses Act, 1957.

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Punjab Warehouses Rules, 1958 framed under the Punjab Warehouses Act, 1957 as contained in its 48th to 52nd Reports.

On the recommendations contained in 52nd Report of the Committee, a letter dated 09.04.2025 was sent to the concerned department to obtain the requisite information/reply. The Committee conducted an oral examination of the Additional Chief Secretary to Government, Haryana, Cooperation Department in its meeting held on 04.11.2025 for non-implementation of the observations/recommendations made by the Committee in its 47th report for the year 2018-2019.

The Committee raised various objections on the said rules during the oral examination. The departmental representatives informed the Committee that the proposal has been submitted to the Government for amending rules and the latest position will be supplied to the Committee at the earliest.

The Committee waited for the final reply of the Department till drafting and finalization of the present report but no reply has been received from the Department concerned so far.

In view of the above facts and circumstances, it reveals that the rules have not been amended so far and the Committee expects that the Department would take up the matter on top priority basis and implement the observations/recommendations of the Committee expeditiously and supply the copy of the notification amending the Rules to the Committee without further delay.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

48TH REPORT 2020-21

(HIGHER EDUCATION DEPARTMENT)

(i) The Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.

The Committee took note non implementation of the observations/ recommendations made by it in respect of the Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979 as contained in its 48th to 52nd Reports.

On the recommendations contained in 52nd Report of the Committee, a letter dated 11.04.2025 was sent to the concerned department to obtain the requisite information/reply. Resultantly, the Director General, Higher Education Department supplied the information/reply vide memo No. KW 7/3-2021 C-IV (2), dated 21.05.2025 which was later placed before the Committee in its meeting held on 29.07.2025. The Committee noted contents of the same. Vide its reply, the department has informed that the matter of rule amendment has been sent to office of Chief Secretary for approval on 29.07.2024.

The Committee waited for the final reply of the Department till drafting and finalization of the present report but no reply has been received from the Department concerned so far.

In view of the above facts and circumstances, it reveals that the rules have not been amended so far and the Committee expects that the Department would take up the matter on top priority basis and implement the observations/recommendations of the Committee expeditiously and supply the copy of the notification amending the Rules to the Committee without further delay.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

48TH REPORT 2020-21

(HOME DEPARTMENT)

(ii) The Haryana Home Guards Rules, 1980 framed under the Haryana Home Guards Act, 1974.

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Haryana Home Guards Rules, 1980 framed under the Haryana Home Guards Act, 1974 as contained in its 48th to 52nd Reports.

On the recommendations contained in 52nd Report of the Committee, a letter dated 11.04.2025 was sent to the concerned department to obtain the requisite information/reply. The Committee conducted an oral examination of the Additional Chief Secretary to Government, Haryana, Home Department in its meeting held on 03.02.2026 for non-implementation of the observations/recommendations made by the Committee in its 48th report for the year 2018-2019.

The Committee raised various objections on the said rules during the oral examination. The departmental representatives informed the Committee that the proposal was submitted to the Government for amending rules. The reply vide memo no.CG/26/E-8/688, dated 30.01.2026 is reproduced as under:-

Sr. No.	Rule No	Rule	Committee observation/ recommendation	Department's reply
01	4(1)	The Home Guards shall be organized in sections, each section, consisting of a Section Commander, Assistant Section Commander and nine Home Guards volunteers Three II Sections shall be combined to form a Platoon, For each Platoon there shall be a Platoon Commander and a Platoon Havaildar there Platoons shall constitute a Company. The Company Headquarters shall consist of a Company Commander Company. 2nd in Command Company. Havaildar Major, Company Clerk and one Company Quarter Master and a Runner. The overall strength of a Company shall be one hundred and ten.	The Committee is of the view that the strength of Home Guards mention in Rule 4(1) should be increased for smooth functioning.	A proposal to increase the strength of Home Guards Volunteers by 10000 and amendment in Haryana Home Guards Rule, 1980 has already been sent to the Government vide letter no. 9706 dated 13-10-2021, 10142 dated 29-10-2021 and letter no. 10655 dated 17.11.2021. After discussion in meeting the above proposal is resubmitted by the letter no. 5588 and 17-07-2023. Also amendment in, Rule No. (1)(i) (2) (f), (8) and (10) of Haryana Home Guards Rules, 1980 has been submitted to the Home Department vide this office letter no. CG-25/E8/29098 dated 04-12-2025. However, it has not been finalized yet.

02	5	Appendix A Enrolment form	The Committee recommends that after the Sr. No 3(e) of the Appendix A the words (f) State should be inserted to make the address more clear. The Committee is also recommends that in Sr. No 11 of the Appendix-A the words IA INA and ITE should be mentioned in full form.	The Department in their written reply stated as under. This department agrees with the observation made by Committee on Subordinate Legislation constituted by Haryana Vidhan Sabha The full form of these abbreviation mentioned in Sr. No 11 of the Appendix A is as follows IA Indian Army INA Indian National Army ITE may kindly be read as ITBP (Indo Tibetan Border Police)
03	6	The strength of each Wing of the Home Guards shall be such as may be fixed by the Government from time to time	The Committee would like to know for its information the Strength of each wing of the Home Guards at present	There are two wings in this department i.e. Urban & Rural At present strength of each wing of the Home Guards is as follows Urban Wing 4909 Rural Wing 9116
04	9	No person shall be enlisted as a member in any unit of Home Guards unless he is declared medically fit	The Committee is of the view that medical fitness should be issued by Government Hospital only	This department agrees with the observation made by Committee on Subordinate Legislation constituted by Haryana Vidhan Sabha All parameters of Medical fitness shall be same as followed in case of regular government employee working with state government & other instruction issued by Health Department Haryana in this regard
5	14	The pay allowances and amenities if any admissible to the members including Gazetted and non Gazetted officers shall be such as may be determined by the Government from time to time	The Committee would like to know for its information the pay allowances and amenities are given to the members including Gazetted and non Gazetted officers at present	Rule 14 of Haryana Home Guards Rules, 1980 had been omitted in amendment made in 1981.

6	16 (1)	Every member shall on his appointment receive a certificate in the form given in Appendix B under the signature of District Commandant by virtue of which he shall be vested with the powers functions and privileges of a police officer	The Committee recommends that the form Appendix B should be amended suitably with consideration of Gender i e male or female	This department agrees with the observation made by Committee on Subordinate Legislation constituted by Haryana Vidhan Sabha In the said rule in Appendix B for consideration of gender the term Shri/Smt/Mr/Ms/Sh/ Son/ Daughter/ Wife of substituted with Shri ...Son of																																																																																																																								
7	19(2) (a)(b)	<p>Uniforms and accoutrements shall be supplied by the Government to all members and whole time employees of the Home Guards which shall continue to be the property of the Government till the expiry of life of items of uniform which is given below:-</p> <table border="1" data-bbox="389 987 727 1671"> <thead> <tr> <th>(a)</th> <th>Male Horne Guards Item</th> <th>Units</th> <th>Life</th> </tr> </thead> <tbody> <tr> <td></td> <td>Shirt Khaki Cellular</td> <td>1</td> <td>*</td> </tr> <tr> <td></td> <td>Trousers Khaki Drill</td> <td>1 Pair</td> <td>*</td> </tr> <tr> <td></td> <td>Belt Web or canvas Socks</td> <td>1 pair</td> <td>4 Years</td> </tr> <tr> <td></td> <td>Anklets Webs or canvas</td> <td>1 Pair</td> <td>4 Years</td> </tr> <tr> <td></td> <td>Boots anklets Black</td> <td>1 Pairs</td> <td>3 years</td> </tr> <tr> <td></td> <td>Beret Cloth</td> <td>1 Pairs</td> <td>2 Years</td> </tr> <tr> <td></td> <td>Shoulder Titles</td> <td>1 Pairs</td> <td>3 Years</td> </tr> <tr> <td></td> <td>Cap Badge</td> <td>1 Pairs</td> <td>4 Years</td> </tr> <tr> <td></td> <td>Whistle</td> <td>1</td> <td>4 Years</td> </tr> <tr> <td></td> <td>Lanyard</td> <td>1</td> <td>2 Years</td> </tr> <tr> <td></td> <td>Hackle</td> <td>1</td> <td>2 Years</td> </tr> </tbody> </table> <p>The life of clothing items of uniforms is one year for the training reserve two years for Urban Home Guards and five years for the mobilization Stores</p>	(a)	Male Horne Guards Item	Units	Life		Shirt Khaki Cellular	1	*		Trousers Khaki Drill	1 Pair	*		Belt Web or canvas Socks	1 pair	4 Years		Anklets Webs or canvas	1 Pair	4 Years		Boots anklets Black	1 Pairs	3 years		Beret Cloth	1 Pairs	2 Years		Shoulder Titles	1 Pairs	3 Years		Cap Badge	1 Pairs	4 Years		Whistle	1	4 Years		Lanyard	1	2 Years		Hackle	1	2 Years	The Committee is of the view that the number of unit and life as mentioned in the Rule 19(2)(a)(b) needs to amend suitably	<p>This department agrees with the observation made by committee on subordinate legislation constituted by Haryana Vidhan Sabha amendments in Units & Life are as follows:-</p> <table border="1" data-bbox="943 875 1329 1836"> <thead> <tr> <th>(a)</th> <th>Male Horne Guards Item</th> <th>Units</th> <th>Amendment Proposed in Units</th> <th>Life in years</th> <th>Amendment Proposed in life in years</th> </tr> </thead> <tbody> <tr> <td></td> <td>Shirt Khaki Cellular</td> <td>1</td> <td>2</td> <td>*</td> <td></td> </tr> <tr> <td></td> <td>Trousers Khaki Drill</td> <td>1 Pair</td> <td>2</td> <td>*</td> <td></td> </tr> <tr> <td></td> <td>Belt Web or canvas Socks</td> <td>1 pair</td> <td>2</td> <td>4</td> <td>2</td> </tr> <tr> <td></td> <td>Anklets Webs or canvas</td> <td>1 Pair</td> <td>2</td> <td>4</td> <td>2</td> </tr> <tr> <td></td> <td>Boots anklets Black</td> <td>1 Pairs</td> <td>2</td> <td>3</td> <td>1</td> </tr> <tr> <td></td> <td>Beret Cloth</td> <td>1 Pairs</td> <td>2</td> <td>2</td> <td>1</td> </tr> <tr> <td></td> <td>Shoulder Titles</td> <td>1 Pairs</td> <td>2</td> <td>3</td> <td>2</td> </tr> <tr> <td></td> <td>Cap Badge</td> <td>1 Pairs</td> <td>2</td> <td>4</td> <td>2</td> </tr> <tr> <td></td> <td>Whistle</td> <td>1</td> <td>2</td> <td>4</td> <td>2</td> </tr> <tr> <td></td> <td>Lanyard</td> <td>1</td> <td>1</td> <td>2</td> <td>1</td> </tr> <tr> <td></td> <td>Hackle</td> <td>1</td> <td>2</td> <td>2</td> <td>1</td> </tr> </tbody> </table>	(a)	Male Horne Guards Item	Units	Amendment Proposed in Units	Life in years	Amendment Proposed in life in years		Shirt Khaki Cellular	1	2	*			Trousers Khaki Drill	1 Pair	2	*			Belt Web or canvas Socks	1 pair	2	4	2		Anklets Webs or canvas	1 Pair	2	4	2		Boots anklets Black	1 Pairs	2	3	1		Beret Cloth	1 Pairs	2	2	1		Shoulder Titles	1 Pairs	2	3	2		Cap Badge	1 Pairs	2	4	2		Whistle	1	2	4	2		Lanyard	1	1	2	1		Hackle	1	2	2	1
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		(a)	women Home Guards Item	Units	Life		(a)	women Home Guards Item	Units	Amendment Proposed in Units	Life	Amendment Proposed in life in years
			Bush Shirt Khaki Cellular	2	2 Years			Bush Shirt Khaki Cellular	2	4	2	1
			Slacks Khaki Drill	2 Pair	2 Years			Slacks Khaki Drill	2 Pair	4	2	1
			Socks Cotton	2 Pair	2Years			Socks Cotton	2 Pair	4	2	1
			Shoes Leather Brown	1 Pair	1.5 Years			Shoes Leather Brown	1 Pair	2	1.5	1
			Buckle field Service	1 Pair	Permanent			Buckle field Service	1 Pair	2	Perma-nent	
			Cap Badge	1 Pairs	2 Years			Cap Badge	1 Pairs	2	2	1
			Lanyard	1 Pairs	2 Years			Lanyard	1 Pairs	2	2	1
			Beret (Mereon)	1	2 Years			Beret (Mereon)	1	2	2	1
			Hackle	1	2 Years			Hackle	1	2	2	1
			Shoulder Title	2	3 years			Shoulder Title	2	4	3	1
			Badges Profcency with Coloured Background	1	3 years			Badges Profcency with Coloured Background	1	2	3	1
			Badges of ranks and cheveron	1	Permanent			Badges of ranks and cheveron	1	2	Perma-nent	
			Serves for Sikhs only	2	2 years			Serves for Sikhs only	2	4	2	1
8	20	(1)	The term of a member shall be three years and he shall be eligible for re-enlistment provided that if any member is found to be medically unfit to continue			The Committee would like to know the daily allowances and expenses which	Rule 20 sub rule (1) had been omitted vide Haryana Home Guards (Amendment) Rules, 1981. (2) Presently following allowances as sanctioned by the Government are					

	<p>as a member his enlistment may be terminated before the expiry of prescribed term</p> <p>(2) Service in the Home Guards shall ordinarily be voluntary and unpaid Government may however determine the allowance and expenses to be paid to the members when called out for training or duty The members and officers of Home Guards shall be entitled to receive such allowances and at such rates as the Government may prescribe from time to time The allowances received by them shall be in addition to their pay and allowances received by them from their parent department</p> <p>(3) The members when called out under Section 6 of the Act shall have the same powers privileges and protection as an officer of the police appointed under any enactment for the time being in force No prosecution shall be instituted against any member in respect of anything done or purporting to be done by him in the discharge of his duties as a member except with the prior sanction of the Government</p> <p>(4) The members shall be transferred to reserve for a period of three years after the completion of the original appointment for three years While in reserve the members shall be liable to be called out for duty at any time if the exigencies of the service so require</p>	<p>are paid to member of the Home Guards at present</p>	<p>being paid to the Home Guards Volunteers</p> <p>*Duty allowance ₹788/- Per day</p> <p>*Parade allowance ₹ 60/ per parade</p> <p>* Washing allowance ₹ 72/ per month</p> <p>*Training allowance ₹ 300/ per day</p> <p>However, the proposal regarding the enhancement the Duty Allowance of Home Guards Volunteers has already been submitted by the department letter no.29660 dated 23-12-2025.</p>
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		<p>(5) The members shall be able to serve at any place within the State of Haryana. In emergency those members who volunteers may however be deputed for special duty outside the State</p> <p>(6) The members for all purposes shall be public servants. They shall however not be debarred from being elected to the corporations, State Assemblies or Parliament or other Public bodies</p> <p>Provided that whole time employees of Home Guards Department shall be governed by the rules made under article 309 of Constitution of India</p>		
9	25	<p>The following punishments may be imposed by the appointing authority on members for any offence namely</p> <p>(a) reprimand (b) extra Duty (c) suspension (d) reduction of rank (e) dismissal</p>	The Committee would like to know as to whether any provision of appeal against the punishment imposed by the appointing authority	The provision of appeal against the punishment imposed to the Home Guards Volunteers is provided under rule 25(4) which is as follows: The members on whom any of the aforesaid punishment is imposed may within a period of thirty days of the communication of the orders to him appeal to the office immediately superior to the authority imposing the punishment.
10	26	If a member suffers any damage to his person or property while under training or on duty he shall be paid such compensation as may be determined by the Government provided that such damage is not caused by his own negligence or willful act or omission in contravention of any of the provisions of the Act or these rules or orders or directions issued by his superior officers	The Committee would like to know that how much amount of compensation is paid to the members of Home Guards at present under above mentioned Rule.	In case of death of Home Guards Volunteer on duty compensation of Rs. 5 lakh is being paid to the dependents/LRs of the deceased and in case of injury an amount of Rs. 1 lakh vide the Govt. memo no. 34/62/2003-1 HG-III dated 21-10-2016.

11	27	<p>(1) The members shall be eligible for cash awards individually or collectively for conspicuous good work or for a work of outstanding nature in saving life protection of property assistance in maintenance of law and order devotion to duty and for any other purpose which furthers the aims and objects of the Home Guards</p> <p>(2) The Commandant General is authorized to grant awards up to a monetary limit of two hundred and fifty rupees in any one case or on any one occasion</p> <p>(3) The complete citation indicating the reason for which the award is granted shall be written and duly publicized</p>	<p>The Committee is of the view that the amount of award may be enhanced to encourage the workers of Home Guards</p>	<p>This department agrees with the observation made by Committee on Subordinate Legislation constituted by Haryana Vidhan Sabha The amount of Cash award should be enhanced Rs 2100/- instead of Rs 500 as provided under Haryana Government Home Department notification</p> <p>No GSR 121/H A 31/74/S 11/Amd (1)/81 dated 27 11 1981 attached as.</p>
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The departmental representatives has also assured the Committee during the oral examination that Quarterly Progress Report (QPR) will be supplied to the Committee time to time.

The Committee waited for the final reply of the Department till drafting and finalization of the present report but no reply has been received from the Department concerned so far.

In view of the above facts and circumstances, it reveals that the rules have not been amended so far and the Committee expects that the Department would take up the matter on top priority basis and implement the observations/recommendations of the Committee expeditiously and supply the copy of the notification amending the Rules to the Committee without further delay.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

50TH REPORT 2022-2023

(AGRICULTURE AND FARMERS WELFARE DEPARTMENT)

(i) The Punjab Fruit Nurseries Rules, 1961 framed under the Punjab Fruit Nurseries Act, 1961.

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Punjab Fruit Nurseries Rules, 1961 framed under the Punjab Fruit Nurseries Act, 1961 as contained in its 50th and 51st Reports.

On the recommendations contained in 52nd Report of the Committee, a letter dated 11.04.2025 was sent to the concerned department to obtain the requisite information/reply. The Department has supplied the information/reply vide letter dated 08.05.2025 which was placed before the Committee in its meeting held on 08.07.2025. As per the reply of department, the notification has been published in Haryana Government Gazette vide notification no. Leg. 18/2025, dated 28.04.2025 regarding the amended in Rules. The Committee satisfied with the reply given by the department.

In view of the above, the Committee observed that no further action is required to be taken in the matter.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

50TH REPORT 2022-2023

(SCHOOL EDUCATION DEPARTMENT)

(ii) The Haryana School Education Rules, 2003 framed under the Haryana School Education Act, 1995.

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Haryana School Education Rules, 2003 framed under the Haryana School Education Act, 1995 as contained in its 50th and 52nd Reports.

On the recommendations contained in 52nd Report of the Committee, a letter dated 15.04.2025 and a reminder dated 09.02.2025 was sent to the concerned department to obtain the requisite information/reply.

The Committee waited for the final reply of the department till drafting and finalization of the present report but no reply has been received from the department concerned so far.

In view of the above facts and circumstances, it reveals that the rules have not been amended so far and the Committee expects that the Department would take up the matter on top priority basis and implement the observations/recommendations of the Committee expeditiously and supply the copy of the notification amending the Rules to the Committee without further delay.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

51ST REPORT 2023-2024

(FISHERIES DEPARTMENT)

(i) The Haryana Fisheries Rules, 1996 framed under the Haryana Fisheries Act, 1914.

The Committee took note non implementation of the observations/ recommendations made by it in respect of the Haryana Fisheries Rules, 1996 framed under the Haryana Fisheries Act, 1914 as contained in 52nd Report.

On the recommendations contained in 52nd Report of the Committee, a letter dated 15.04.2025 and a reminder dated 09.02.2025 was sent to the concerned department to obtain the requisite information/reply.

The Committee waited for the final reply of the department till drafting and finalization of the present report but no reply has been received from the department concerned so far.

In view of the above facts and circumstances, it reveals that the rules have not been amended so far and the Committee expects that the Department would take up the matter on top priority basis and would supply the copy of the final notification while amending the relevant Rules to the Committee at the earliest as considerable period has already been lapsed in implementing the recommendations/observations of the Committee.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

51ST REPORT 2023-2024

(DEVELOPMENT & PANCHAYATS DEPARTMENT)

(ii) The Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994.

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994 as contained in 51st and 52nd Report.

On the recommendations contained in 52nd Report of the Committee, a letter dated 15.04.2025 was sent to the concerned department to obtain the requisite information/reply. Resultantly, the Director General, Development & Panchayats Department, Haryana supplied the information/reply vide memo No. ECA-5-2025/21095, dated 09.05.2025 which was placed before the Committee in its meeting held on 08.07.2025.

As per the reply of the department, the notification has been published in Haryana Government Gazette vide notification no. S.O.16/H.A.11/1994/S.209/2025, dated 21.03.2025 regarding the amended in Rules. The Committee satisfied with the reply given by the department.

In view of the above, the Committee observed that no further action is required to be taken in the matter.

Observations/Recommendations of the Committee, on Non-implementation of its earlier recommendations.

52NDREPORT 2023-2024

**SOCIAL JUSTICE, EMPOWERMENT, WELFARE OF SCHEDULED CASTES &
BACKWARD CLASSES AND ANTYODAYA (SEWA) DEPARTMENT**

**The Haryana Rights of Persons with Disabilities (HRPWD) Rules, 2019 framed under
the Rights of Persons with Disabilities (RPWD) Act, 2016.**

The Committee took note on non implementation of the observations/ recommendations made by it in respect of the Haryana Fisheries Rules, 1996 framed under the Haryana Fisheries Act, 1914 as contained in 52nd Report.

On the recommendations contained in 52nd Report of the Committee, a letter dated 15.04.2025 and a reminder dated 09.02.2025 was sent to the concerned department to obtain the requisite information/reply.

The Committee waited for the final reply of the department till drafting and finalization of the present report but no reply has been received from the department concerned so far.

In view of the above facts and circumstances, it reveals that the rules have not been amended so far and the Committee expects that the Department would take up the matter on top priority basis and would supply the copy of the final notification while amending the relevant Rules to the Committee at the earliest as considerable period has already been lapsed in implementing the recommendations/observations of the Committee.

**SCRUTINY OF THE HARYANA HOMEOPATHIC PRACTITIONERS
(GENERAL) RULES, 1975 FRAMED UNDER THE PUNJAB
HOMOEOPATHIC PRACTITIONERS ACT, 1965.**

Introductory Para

No. G.S.R. 2/P.A. 16/65/S. 53/75. - Dated 8th January, 1975. - In exercise of the powers conferred by section 53 of the Punjab Homoeopathic Practitioners Act, 1965, and with reference to Haryana Government Health Department notification No. G.S.R. 42/P.A. 16/65/S. 53/72 dated the 18.2.1972 and all other powers enables him in this behalf the Governor of Haryana hereby makes the following rules for the registration of Homoeopathic Practitioners, namely.

Observations of the Committee:-

The Committee recommends that in the second line of the introductory para the word 'Punjab' be substituted with the word, 'Haryana' in compliance to the provisions of The Haryana Short Titles Amendment Act, 2021.

The Department in its written reply stated as under: -

In second line of the introductory para word "Punjab" be substituted with the word "Haryana".

Rule 2

Definitions. - In these rules, unless the context otherwise requires :-

- (a) "Act" means the Punjab Homoeopathic Practitioners Act, 1965;
- (b) "Chairman" means the Chairman of the Council;
- (c) "Council" means the Council of the Homoeopathic System of Medicine, Haryana established and constituted under section 3 of the Act;
- (d) "Committee" means a Committee appointed by the Council;
- (e) "Form" means the Form appended in these rules;
- (f) "Government" means the Government of the State of Haryana;
- (g) "Homoeopathic System" means the Homoeopathic System of Medicine, founded by Dr. Hahnemann, and includes the allied system of Biochemistry founded by Dr. Schussler the expressions Homoeopathic and Bio-Chemic shall be construed accordingly;
- (h) "Inspector" means an Inspector appointed under sub-section (1) of section 20 of the Act;
- (i) "member" means a member of the Council and includes the Chairman;
- (j) "Practitioner" means a person who practices the Homoeopathic system [of medicine.];
- (k) "Prescribed" means prescribed by rules or regulations made under the Act;
- (l) "qualifying examination" means the examination held for the purpose of granting a degree, diploma or certificate conferring the right of registration under the Act;
- (m) "Register" means the register of practitioners maintained under section 15 of the Act;

- (n) "registered practitioner" means a practitioner whose name is for the time being entered in the register;
- (o) "Registrar" means the Registrar appointed under this Act;
- (p) "regulations" means regulations made under this Act;
- (q) "Section" means a section of the Act

Observations of the Committee:-

The Committee observed that the definitions mentioned in Rule 2 are same as the definitions provided in The Punjab Homoeopathic Practitioners Act, 1965. The Committee recommends that comments from the concerned department may be taken to ascertain whether these definitions are relevant with the modern time.

The Department in its written reply stated as under: -

Agreed with the existing provisions/definitions.

Rule-3 (1)

3. Conditions of Service of the Registrar [Section 14(1).] - (1) The Registrar shall be a Diploma or Degree holder in Homoeopathic course of not less than four years of duration from any institution recognised by the Central Council of Homoeopathy with five years experience in Homoeopathic practice. The knowledge of Hindi up to Matric standard is also essential. He shall be whole time salaried officer in the pay scale of Rs. 2,000-60-2,300- 75-2,900-EB-100-3,500 : Provided that the Council may, with the previous approval of the Government, appoint any person who fulfils the above qualifications, as part-time Registrar and the person so appointed may be paid such remuneration as the Government may fix.

Observations of the Committee:-

The Committee observed that the required qualifications for the post of Registrar may be amended. Therefore, details of degrees of higher qualifications in the field of Homeopathic may be sought from the concerned department. The Committee also recommends that the latest pay scale for the post of Registrar may be inserted in the Rule.

The Committee further observed that in the provisions of the Sub-Section the word 'experience' may also be added with the word 'qualifications'

The Department in its written reply stated as under: -

The Registrar shall be a graduate degree holder in Homoeopathic with ten years of experience or a post graduate degree holder in Homoeopathic with seven years of experience has been preferable knowledge of medical ethics, registered with Council of Homoeopathic System, of Medicine, Haryana and entered is his/her name in the National Register maintained by National Commission for Homoeopathy. The knowledge of Hindi upto Matric Standard is also essential.

He shall be whole time salaried officer in the pay scale of Rs.9300-34800(Grade Pay of Rs. 4800/-)

Provided that the council may, with the previous approval of the Government, appoint any person who fulfils the above qualifications, as part-time Registrar and the person so appointed may be paid such remuneration as the Government may fix.

Rule-3(2)

(2) No person shall be appointed as Registrar if he is more than 40 years of age on the date of the advertisement of the post.]

Observations of the Committee:-

The Committee recommends that the age for the post of Registrar may be increased from 40 years to 42 years.

The Department in its written reply stated as under: -

No person shall be appointed as Registrar if he is more than 42 years of age on the date of the advertisement of the post.

Rule-3(3)

(3) The Registrar shall be appointed by the Council and shall be on probation for one year, after which he will be confirmed by the Council if in its opinion his work and conduct has been satisfactory. The probationary period may, however, be further extended by one year, if considered necessary by the Council. He shall also be governed by the provision of the Punjab Civil Services Rules on the matters not provided in these rules :

Provided that the confirmation against the post of Registrar shall be made with the previous approval of the Government.

Observations of the Committee:-

The Committee recommends that the probation period of one year prescribed for the post of Registrar may be extended to two years and the word 'Punjab' be substituted to the word 'Haryana'.

The Department in its written reply stated as under: -

The Registrar shall be appointed by the Council and shall be on probation for Two year, after which he will be confirmed by the Council if in its opinion his work and conduct has been satisfactory. The probationary period may, however, be further extended by one year, if considered necessary by the Council. He shall also be governed by the provisions of the Haryana Civil Services Rules, 2016 on the matter not provided in these rules;

Rule 4 (1)

4. Registration [Section 16]. - (1) Every person entitled to have his name entered in Part A of the Register under sub-section (1) of section 16 or in Part B of the Register under sub-section (2) of the aforesaid section shall, if he is desirous of having his name entered in Part A or Part B of the Register, as the case may be, make an application to the Registrar in Form 'B', along with a fee of [Rs. 200 and Rs. 30 for issuing Registration Certificate and Rs. 20 as postage expenditure i.e. total Rs. 250] only. He shall also furnish along with his application, such documents or certificates as may be necessary to establish his claim for being registered in Part A or Part B of the Register, as the case may be.

Observations of the Committee:-

The Committee observed that the different types of fees provided in the Rule are very less. Therefore, the Committee recommends that (i) National Commission for Homoeopathy Act, 2020; (ii) The National Commission for Homoeopathy (General) Regulations, 2023; and (iii) The National Commission for Homoeopathy (Manner of Preparation and Maintenance of National Register for

Practitioner of Homoeopathy) Regulations, 2022 may be sought from the concerned department, so that the fee may be increased accordingly.

The Department in its written reply stated as under: -

Copies of Act and Regulations as desired by Committee are enclosed herewith.

Now purposed as follow:-

Every person entitled to have his name entered in Part-A of the Register under sub-section (1) of section 16 of the Register of the aforesaid section, shall, if he is desirous of having his name entered in Part-A of the Register as the case may apply online by paying Rs. 5000/-digitally alongwith verification fee if he obtains degree from other state at the time when he uploaded his documents and the email received in this regard.

Provided that if a practitioner registered with other state/council/board and want to practice in the State of Haryana may be charged Rs. 5000/- as permission fee to issue permission letter till his name is renewed with concerned state upto maximum five years.

Rule 4 (4)

(4) If the Registrar, on receipt of the application under sub-rule (1) or on receipt of further information or documents required from the applicant under sub-rule (3) and after making such further enquiry as he may deem proper, is satisfied that the applicant is entitled to get his name entered in Part A or Part B of the Register as the case may be, he may issue to the applicant a registration certificate in Form C[immediately] If he is not so satisfied, he shall [after recording reasons in writing] reject the application :

Provided that no order rejecting any application shall be passed without giving the applicant an opportunity of being heard.

Observations of the Committee:-

The Committee observed that the word 'immediately' may be substituted with the words 'within seven working days'.

The Department in its written reply stated as under: -

If the Registrar, on receipt of the application under sub-rule (1) or on receipt of further information or documents required from the applicant under sub-rule (3) and after making such further enquiry as he may deem proper, is satisfied that the applicanten titled to get his name entered in part-A or part-B of the Register as the case may be, he may issue to the applicant a registration certificate in Form-C (within seven working days) if he is not so satisfied, he shall (after recording reasons in writing reject the application).

Rule 4 (5)

(5) Every registered practitioner shall get his registration renewed within one month of the expiry of the period of registration after every five years on payment of a fee of fifty rupees.

Observations of the Committee:-

The Committee recommends that the fees for renewal may be increased as per -

- (i) National Commission for Homoeopathy Act, 2020;
- (ii) The National Commission for Homoeopathy (General) Regulations, 2023; and
- (iii) The National Commission for Homoeopathy (Manner of Preparation and Maintenance of National Register for Practitioner of Homoeopathy) Regulations, 2022.

The Committee also recommends that all the fees prescribed in this Act may be examined after receiving the details from (i) National Commission for Homoeopathy Act, 2020; (ii) The National Commission for Homoeopathy (General) Regulations, 2023; and (iii) The National Commission for Homoeopathy (Manner of Preparation and Maintenance of National Register for Practitioner of Homoeopathy) Regulations, 2022.

The Department in its written reply stated as under: -

Ever Copies of Act and Regulations as desired by Committee are enclosed herewith.

Now purposed as follow:-

Registered practitioner shall get his registration renewed within one month of the expiry of the period of registration after every five years on payment of a fee of two thousand rupees.

Rule 5 (1)

5. (1) Diplomas/Degrees of Homoeopathic Institutions mentioned in Annexure-1 appended to these rules and recognised by the Council shall be recognised for purpose of having names entered in Part A of the Register of Homoeopaths.

Observations of the Committee:-

The Committee recommends that Annexure 1 of Rule 5 (1) be updated.

The Department in its written reply stated as under: -

Diplomas/Degrees of Homoeopathic Institutions granted by any University/College/Institution shall be recognised by Board of Ethics & Registration for Homoeopathy, (BERH),NCH, New Delhi for purpose of having names entered in Part-A of the Register of Homoeopaths.

Rule 6 (1)

6. Homoeopathic Institutions recognised by the Council. [Section 21(1) and schedule 1.] - (1) Every registered practitioner shall intimate to the Registrar immediately any change in his address and shall also promptly answer all such enquiries as may be made from him by the Registrar in regard thereto, in order that his correct address may be entered in the Register

Observations of the Committee:-

The Committee recommends that in the second line of the Rule the word 'immediately', may be replaced with the words 'within seven working days'. The word 'promptly' in the second line may be deleted and the words 'within seven working days' may be inserted after the word 'answer'.

The Department in its written reply stated as under: -

Every registered practitioner shall intimate to the Registrar within seven working days any change in his address and shall also answer within seven working days all such enquires as may be made from him by the Registrar in regard thereto, in order that his correct address may be entered in the Register.

Rule 6 (2)

(2) Change of address to be intimated to Registrar. [Ss. 15(3) and 16]. - A registered practitioner who changes his name shall immediately inform the Registrar about his changed name and shall satisfy the Registrar that he has already notified the fact of the change of his name in a newspaper having a wide circulation in the area in which he practises.

Observations of the Committee:-

The Committee recommends that in the first line of the Rule the word 'immediately', may be replaced with the words 'within seven working days' and in the fourth line of the Rule the word 'a' be replaced with 'two' and the word 'newspaper' may be replaced with the words 'newspapers (English and Hindi each)'.

after the word 'newspaper' the words 'English and Hindi' may be inserted.

The Department in its written reply stated as under: -

The registered practitioner who changes his name shall inform the Registrar within seven working days about his changed name and shall satisfy the Registrar that he has already notified the fact of the change of his name in two newspapers (English and Hindi each) having a wide circulation in the area in which he practises.

Rule 7 (1)

7. Entries in Register of further qualifications. [Section 3(3)]. - (1) A registered practitioner who obtains any further degree, diplomas, certificates or other qualifications in Homoeopathy and is desirous of getting the same entered in the Register shall make an application in Form-D to the Registrar about the same alongwith a fee of Rs. 10. He shall also furnish alongwith his application the original degrees, diplomas or certificates, as the case may be, on the basis of which the entry in the Register is sought.

Observations of the Committee:-

The Committee observed that the fee mentioned in this Rule is insufficient. The Committee recommends that fee may be discussed at the time of oral examination of the representatives of the concerned department.

The Department in its written reply stated as under: -

A registered practitioner who obtains any further degree, diplomas, certificates or other qualifications in Homoeopathy and is desirous of getting the same entered in the Register shall make an application in Form D to the Registrar about the same along with a fee of Rs. 1000/-. He shall also furnish along with his application the copy of original degrees, diplomas or certificates, as the case may be on the basis of which the entry in the register is sought. Verification process will be the same as degree.

Rule 7 (2)

(2) If the Registrar, on receipt of the application under sub-rule (1) and after making such further enquiry as he may deem proper, is satisfied that the applicant is entitled to have entered in the Register the degrees, diplomas, or certificates, as the case may be, obtained by him, he shall do so. If he is not so satisfied he will reject the application :

Provided that no order rejecting any application shall be passed without giving the applicant an opportunity of being heard

Observations of the Committee:-

The Committee recommends that in the second line of the Rule the spelling of the words 'registrar and application' may be corrected.

The Committee observed that the fee mentioned in this Rule is insufficient. The Committee recommends that fee may be discussed at the time of oral examination of the representatives of the concerned department.

The Department in its written reply stated as under: -

If the Registrar, on receipt of the application under sub-rule(1) and after making such further enquiry as he may deem proper is satisfied with the documents that the applicant is entitled to have entered in the Register the degrees, diplomas or certificates, as the case may be obtained by him, he shall do so. If he is not so satisfied he will reject the application.

The detail of the fee structure has been mentioned in Sub-rule (1) of rule 7

Rule 8

8. Issue of duplicate Registration Certificate. [Sections 15 and 53(1)]. - If a Registration Certificate is lost, destroyed or mutilated, the Registrar shall on being satisfied about the same, issue a duplicate Registration Certificate on the application of the Practitioner, whose certificate has been lost, destroyed or mutilated, was issued. A fee of Rs. 10 shall be charged from the Registered practitioner for the issue of duplicate certificate.

Observations of the Committee:-

The Committee observed that the fee mentioned in this Rule is insufficient. The Committee recommends that fee may be discussed at the time of oral examination of the representatives of the concerned department.

The Department in its written reply stated as under: -

If a Registration Certificate is lost, destroyed or mutilated, the Registrar shall on being satisfied about the same, issue a duplicate Registration Certificate on the application of the Practitioner, whose certificate has been lost, destroyed or mutilated was issued. A fee of Rs. 500 shall be charged from the registered practitioner to issue of duplicate certificate.

Rule 9 (1)

9. Procedure on the commission of an offence etc. by a registered practitioner. [Section 16(5)]. - (1) Whenever information is received by the Registrar that any registered practitioner has been found guilty of conduct which, prima facie, constitutes in famous conduct in professional respect, the Registrar shall make an abstract or such information and of any further information he may have subsequently obtained.

Observations of the Committee:-

The Committee recommends that in the fifth line of the Rule the spelling of the word 'futher' may be corrected as 'further'.

The Department in its written reply stated as under: -

Whenever information is received by the Registrar that any registered practitioners has been convicted of a cognizable offence or has been found guilty of conduct which prima facie-constitutes infamous conduct in professional respect the Registrar shall make an abstract of such information and of any further information be may have subsequently obtained.

Rule 9 (2)(b)

(2) The detailed procedure in this respect is given below :-

- (b) Every declaration must state the description and true place of abode of the declarant and where the facts stated in declaration are not within the personal knowledge of the declarant, the source of the information and grounds for the belief of the declarant in its truth, shall be accurately and fully stated. Declarations or parts of declarations which are made in contravention of this rule shall not be accepted as evidence

Observations of the Committee:-

The Committee recommends that in the third line of the Rule the spelling of the word 'declatation' may be corrected as 'declaration'

The Department in its written reply stated as under: -

Every declaration must state the description and true place of above of the declarant an where the fact stated in declaration are not within the personal knowledge of the declarant, the source of the information and grounds for the belief of the declarant in its truth, shall be accurately and fully stated, declaration or parts of declaration which are made in contravention of this rule shall not be accepted as evidence.

Rule 9 (2)(d) & (f)

- (d) An enquiry directed under the foregoing rule shall be instituted by the issue of notice in writing on behalf of the Council by the Registrar addressed to the registered practitioner. Such notice shall specify the nature and particulars of the charge and inform him to the day on which the Council intends to deal with the case and shall call upon the registered practitioner to answer the charges in writing and to attend before the Council on such day. The notice shall be issued in Form G with such variations as circumstances may require, at least three weeks before the date of enquiry. The Registrar shall also inform the complainant of the date so appointed where a complaint has been lodged.
- (f) At the hearing of the case by the Council the registered practitioner and, where a complaint has been lodged, also the complainant will be entitled to be heard.

Observations of the Committee:-

The Committee observed that the meaning of the sentence "where a complaint has been lodged" is not clear, therefore, clarification may be sought from the Department

The Department in its written reply stated as under: -

Any complaint filed by the complainant to the Council of Homoeopathic System of Medicine, Haryana.

Rule 9 (3)(d)

(3) Where the complainant appears, the following shall be the order of procedure :-

- (d) At the conclusion of the registered practitioner's case the Council shall, if the practitioner has produced evidence, hear the complainant in reply on the case generally, but will allow no further evidence except in any special case in which the Council may think fit to allow such further evidence. If the registered practitioner produces no evidence in defence, the complaint shall not be heard in reply except by special leave of the Council.

Observations of the Committee:-

The Committee recommends that in the first line of the Rule the word 'practitioners' may be replaced with the word 'practitioner's'.

The Department in its written reply stated as under: -

At the conclusion of the registered practitioner's case the Council shall, if the practitioners has produced evidence, hear the complainant in reply on the case generally, but will allow no further evidence except in any special case in which the Council may think fit to allow such further evidence. If the registered practitioner produces no evidence in defence the complaint shall not be heard in reply except by special leave of the Council.

Rule9 (6)(a)

- (6) (a) Upon the conclusion of the hearing, the Council shall deliberate in camera, and at the conclusion of the deliberation, the Chairman shall call upon the members of the Council present to cast their votes on the following questions according to the nature of the charge, namely :-
- (i) Whether the registered practitioner has been proved to have been convicted of a cognizable offence?
 - (ii) If so, whether the offence discloses such defect of character as in their opinion is sufficient to make him unfit to practice his profession?
 - (iii) Whether the registered practitioner has been guilty of an infamous conduct in a professional respect

Observations of the Committee:-

The Committee recommends that clarification regarding the words deliberate in camera' may be sought.

The Department in its written reply stated as under: -

Upon the conclusion of the hearing the council shall deliberate in camera (Privately), and at the conclusion of the deliberation, the Chairman shall call upon the members of this council present to cast their votes on the following question according to the nature of the charge, namely"-

Rule 9 (6)(c)

- (c) If the majority of the members present (including the Chairman who shall have a casting vote in case of equality of the votes) vote in the affirmative the Council shall order the removal of the name of the practitioner.

Observations of the Committee:-

The Committee observed that in the second line, between the words 'of' and 'of the', the word 'equality' is missing.

The Department in its written reply stated as under: -

If the majority of members present (including the Chairman who shall have a casting vote in case of equality of the votes) vote in the negative, the Registered Practitioner shall be discharged.

Rule 9 (7)

(7) The Registrar shall, upon the removal of name from the Register pursuant to the provision of the preceding rules forthwith, send notice of such removal to the registered practitioner. Such notice shall be sent by registered letter addressed to the last known address or to the registered address of the practitioner. The Registrar shall also send forthwith intimation of any such removal of the Dean or Secretary or other corresponding officer of the institution from which the practitioner has received his qualification(s)

Observations of the Committee:-

The Committee recommends that in the forth line of the Rule, the sentence 'Such notice shall be sent by registered letter addressed to the last known address of the registered address of practitioner may be replaced as 'such notice shall be sent by registered letter to the registered address of the practitioner'.

The Committee also recommends that clarification may be sought from the Department that why is it necessary to intimate of any such removal to the Dean or Secretary or other corresponding officer of the institution from which the petitioner has received the qualification(s).

The Department in its written reply stated as under: -

The Registrar shall, upon the removal of name from the register pursuant to the provision of the proceeding rules forthwith send notice such removal to the registered practitioner. Such notice shall be sent by registered letter to the registered address of the practitioner.

"The Registrar, shall also send forthwith intimation of any such removal to the Dean or Secretary or other corresponding officer of the institution from which the practitioner has received the qualification (s)" May be removed. Further the following clause may be substituted as under:-

"The Registrar, shall also send forthwith intimation of any such removal to the National Commission for Homoeopathy.

Rule 10

10. Surrender of Registration Certificate. [Section 16(5).] - A registered practitioner whose name is removed from the Register by the Registrar under sub-section (5) of section 16 of the Act shall on receipt of an intimation of such removal forthwith Surrender his Registration Certificate to the Registrar.

Observations of the Committee:-

The Committee recommends that in the end of the Rule, 'period of within seven working days from the receipt of the communication' may be inserted.

The Committee also recommends that there may be a provision of action against the practitioners who do not submit their certificates after the removal of their name from the register.

The Department in its written reply stated as under: -

A registered practitioner whose name is removed from the Register by the Registrar under sub-section (5) of Section 16 of the Act shall on receipt of an intimation of such removal forthwith surrender his Registration Certificate to the Registrar within a period of seven working days from the receipt of the communication.

Provided that if the practitioner fails to surrender registration certificate within seven working day to the Registrar the practitioner will be imposed with additional fine of Rs. 25000/- alongwith the requisite re-registration fee at the time of re-enrolment.

Rule 11 (1)

11. Re-entry of name of practitioner. [Section 16(6).] – (1) Any Practitioner, whose name is removed from the Register by the Registrar under subsection (5) of section 15 or by the Council under sub-section (5) of section 16 and who is desirous of getting his name re-entered shall make an application in Form H addressed to the Chairman.

Observations of the Committee:-

The Committee observed that Form-H mentioned in this rule is not necessary. In place of Form-H there may be a provision that any practitioner whose name is removed from the register may refer an application along with requisite fee and the grounds for re-entering their name.

The Department in its written reply stated as under: -

Any practitioner, whose name is removed from the register by =the registrar under sub section (5) of section 15 or by the Council under sub-section (5) of Section 16 and who is desirous of getting his name re-entered shall make an application to the Chairman on payment of Five hundred rupees as additional fee within six months after the expiry of the period provided for the renewal. Thereafter two hundred rupees per month fine shall be imposed upto maximum of two years. Thereafter, the name of the practitioner shall be removed from the register automatically.

Rule 11 (4)

11 (4) Before the application is considered by the Council the Registrar shall notify the same to the licensing bodies whose qualifications were held by the applicant at the time, his name was removed and shall further by letter [with acknowledgement due addressed] to the person or body (if any) on whose complaint the applicant's name has been removed, give notice of the application and of the time when the Council intends to consider the same.

Observations of the Committee:-

The Committee recommends that the clarification from the Department may be sought that why to inform the licensing bodies whose qualifications were held by the applicant.

The Department in its written reply stated as under: -

May be replaced as under:-

Before the application is considered by the council the registrar shall notify the same to the complainant by letter (with acknowledgement due address) on whose complaint the applicant name has been removed, give notice of the application and of the time when the council intends to consider the same.

Rule 12

12. Publication of list of practitioners. - [Section 26]. - The Registrar shall, as early as possible, after every five years, cause to be printed and published, in the same form as the original Register (Part A and B) a correct list of all persons referred to in sub-section (1) of section 26.

Observations of the Committee:-

The Committee recommends that report may be sought from the concerned Department whether the register is being published according to the provisions of this Rule along with the record of last 20 years.

The Department in its written reply stated as under: -

As discussed with the Council the record of practitioners registered within the three months is updated after every -three months on website of the council and after five years the record of all the practitioner's is updated on website.

Rule 13

13. Fee for supply of certified copies. - [Section 53(2)(m)]. - The fee for a certified copy of entries in the Register in Form-F shall be Rs. 10.

Observations of the Committee:-

The Committee observed that the fee mentioned in this Rule is insufficient. The Committee recommends that fee may be discussed at the time of oral examination of the representatives of the concerned department.

The Department in its written reply stated as under: -

Now purposed as follow:-

The fee for a certificate copy of entries in the Register in Form-F shall be Rs. 500.

Provided that "No Objection Certificate fee Rs. 1000/-, supply of certificate copy urgently fee Rs. 200/-, urgent copy within two working days. supply of copy order of Registrar passed against the appellant Rs. 100/- and copy of order of Registrar passed against the person other than the appellant Rs. 500/-" shall be inserted.

Rule 14 (1) (a)

14. Appeal. - [Section 17]. - (1) Every appeal preferred to the Council under section 17 of the Act shall be addressed to the Chairman of the Council and shall be accompanied by a fee of :-

- (a) [One Hundred rupees] if it is an appeal against the order of Registrar passed against the appellant;

Observations of the Committee:-

The Committee observed that the fee mentioned in this Rule is insufficient. The Committee recommends that fee may be discussed at the time of oral examination of the representatives of the concerned department.

The Department in its written reply stated as under: -

(One thousand rupees), if it is an appeal against the order of the registrar passed against the applicant.

Rule 14 (1) (b)

- (b) fifty rupees if it is an appeal against the order of the Registrar passed against any person other than the appellant.

Observations of the Committee:-

The Committee observed that the fee mentioned in this Rule is insufficient. The Committee recommends that fee may be discussed at the time of oral examination of the representatives of the concerned department

The Committee also recommends that clarity regarding the meaning of this Rule may be sought from the Department.

The Department in its written reply stated as under: -

Five hundred rupees, if it is an appeal against the order of the registrar passed against any person other than the applicant.

The meaning of this clause is that if any applicant wants any information regarding an appeal against the order of the registrar passed against any person other than applicant.

Rule 14 (2)

- (2) Every appeal shall be deemed to have been duly presented if the same is sent by registered post [with acknowledgement due] or is delivered personally or through an agent authorised in writing by the appellant in the office of the Council.

Observations of the Committee:-

The Committee recommends that 'through any authorised electronic mode of communication' may also be inserted in this Rule.

The Department in its written reply stated as under: -

Every appeal shall be deemed to have been duly presented if the same is sent by (registered post with acknowledgement due), or is delivered personally or through an agent authorised in writing by the appellant, through any authorized electronic mode of communication in the office of the Council.

Rule 18

18. Appointment of Committees. - [Section 53(2)(m)]. - For carrying out the purposes of the Act, the Council may appoint such committees from amongst the members consisting of such number of persons as it may deem fit. Each committee appointed by the Council shall perform such functions as may be assigned to it by the Council :

Provided that nothing in this rule shall be deemed to empower a committee so appointed, to exercise such functions as are specifically mentioned in the Act to be performed by the Council or any other authority

Observations of the Committee:-

The Committee recommends that in the second line of second para the word 'exercise' may be substituted with the word 'perform'.

The Committee also recommends that clarification of 'any other authority' may also be sought from the concerned Department.

The Department in its written reply stated as under: -

For carrying out the purposes of the Act, the Council may appoint such committees from amongst the members consisting of such number of persons as may deem fit. Each committee appointed by the Council shall perform such functions as may be assigned to it by the Council.

Now purposed as follow:-

Provided that nothing in this rule shall be deemed to empower a committee so appointed, to perform such functions as are specifically mentioned in the Act to be performed by the Council or Government.

Rule 20

20. Allowances payable to the members attending meetings. - [Section 24]. - Non-officials other than M.L.As/M.Ps. [shall draw travelling allowance [as well as daily allowance as admissible to a grade I (ii) Government employee from time to time] The other conditions laid down in the Punjab T.A. Rules for Government employees will also apply to journeys performed by non-official members except where otherwise provided.

Observations of the Committee:-

The Committee recommends that in the forth line the words drawing a pay of Rs. 1000' may be deleted.

The Committee also recommends that Punjab TA Rules may be substituted with Haryana TA Rules.

The Department in its written reply stated as under: -

Non-official other than MLA,s/M.Ps (shall draw travelling allowance at the rate of) one Ist Class Railway fare plus incidental allowance and road mileage as well as daily allowance as admissible to a Ist grade Government employee. The other conditions laid down in the Haryana T.A. Rules for Government employees will also apply to journeys performed by non-official members except where otherwise provided.

Rule 23

23. Receipt of money on behalf of Council. - [Sections 25 and 53(1)]. - All moneys payable to the Council shall be received on behalf of the Council by the Registrar or any other employee of the Council authorised by him in writing in this behalf and shall be deposited in the Bank of the day following that on which these are received.

Provided that the Registrar may keep with him an amount not exceeding [five] hundred rupees as imprest money.

Observations of the Committee:-

The Committee recommends that in the second para, the amount of rupees five hundred may be revised to rupees five thousand.

The Department in its written reply stated as under: -

All moneys payable to the Council shall be received on behalf of the Council by Registrar or any other employee of the Council authorized by him in writing in this behalf and shall be deposited in the bank on the day following that on which these are received: Provided that the registrar may keep him an amount not exceeding (Five Thousand) Rupees as imprest money

Rule 25 (2)

25. Preparation of statement of Income and Expenditure. - [Section 53(1)]. –

- (2) As soon as possible after the statement of Income and Expenditure of the preceding financial year ending the 31st day of March is approved, the Council shall get the accounts for the year duly audited

Observations of the Committee:-

The Committee recommends that clarification regarding the authority who will audit the statement of income and expenditure may be sought from the concerned Department.

The Department in its written reply stated as under: -

As soon as possible after the statement of income and expenditure of the preceding financial year ending the 31st day of March, is approved, the council shall get the accounts for the year duly audited by Department of Local Audit Haryana.

Rule 28

28. Payment of Bills. - [Section 53(1)]. - A bill or other voucher presented as claim for money shall be received and examined by the Registrar. If the claim be for an amount not exceeding one hundred rupees and the bill is in order, he shall pay the amount out of the imprest money. If the claim exceeds one hundred rupees, payment shall not be made until it has been examined and passed by the Chairman.

Observations of the Committee:-

The Committee recommends that in the third line, the amount of one hundred rupees may be revised to three thousand rupees.

The Department in its written reply stated as under: -

A bill or other voucher presented as a claim for money shall be received and examined by the Registrar. If the claim be for an amount not exceeding three thousand rupees and the bill is in order he shall pay the amount out of the Imprest money. If the claim exceeds one hundred rupees payment shall not be made until has been examined and passed by the Chairman.

Rule 31 (1) (a)

31. Inspection of documents. - [Section 53(2)(m)]. –

- (1) The following shall be the conditions on which leave may be granted to members of the Council to inspect the documents of the Council unless they are required by its legal adviser in connection with his official duty :-
- (a) a member shall give written notice of three clear days to the Registrar. When the Council is in session he may inspect any document on a short notice

Observations of the Committee:-

The Committee recommends that in the first line, the word 'clear' may be replaced with the words 'working days'.

The Department in its written reply stated as under: -

A member shall give written notice of three working days to the Registrar. When the Council is in session he may inspect any documents on a short notice;

Rule 31 (1) (c)

(c) No document shall be removed from the premises of the Council

Observations of the Committee:-

The Committee recommends that the word 'original' may be inserted after the word "No",

The Committee also recommends that the words 'without the permission of the council' may be inserted at the end of this Rule.

The Department in its written reply stated as under: -

No original documents shall be removed from the premises of the Council without the permission of the council.

Form A**(See Section 15(2))**

Sr. No.	Registration No.	Full name, in case of married woman, her maiden name and full married name	Address	Father's name or husband's name	Qualifications and name of Institution from which obtained	Date of birth	Place where practising	Date of registration	Date of renewal of registration	Signature of Registrar	Remark
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.

Observations of the Committee:-

The Committee recommends that in the heading of column No.3 of Form A the words "in case of married woman, her maiden name and full married name be deleted.

The Committee recommends that in the heading of column No.6 of Form A the word "which" be substituted with the words "where the qualification"

The Department in its written reply stated as under: -

In column No. 3 Full name.

In column No. 6 Qualifications and name of institution from where the qualification obtained.

Form B
(See Rule 4(1))

Form of Application for Registration of Haryana Homoeopathic Practitioners
(Under section 16 of the Punjab Homoeopathic Practitioners Act, 1965)

IMPORTANT : All particulars in this form must be filled in by the applicant in neat legible hand.
Incomplete forms are liable to be rejected.

To

The Registrar,
Council of Homoeopathic System of Medicines, Haryana,
C/o Director, Health Services, Haryana,
Chandigarh.

Dear Sir,

I request that my name may be entered in Part-A/B of the Register of Practitioners maintained under the Punjab Homoeopathic Practitioners Act, 1965, and that I may be furnished with a Certificate of Registration. Necessary particulars are given below:-

1. Name in full (in block letters)
(Maiden name also in case of married women).
2. Father's name Husband's name in case of married women and address.
3. Date of birth
4. Name after marriage (if any) only for married woman
5. Residential address (in block letters) .
6. (i) Number of entry in the Schedule appended to the Punjab Practitioners Act, 1965 under which registration is sought Form _____ to _____
(ii) All academic and professional qualifications with reference to relevant entry...
7. Please where at present practising (complete address)
8. Period of practising Homoeopathy.
9. Have you any other profession? If so.
10. Please mention if your name is already registered in the register of any of the Board/Council. Give address of Registering Authority and Registration Number and Date
11. (i) The prescribed fee of Rs. 45 entry in the Register. Rs. 3 for issuing the Registration Certificate and Rs. 2 as postage expenditure i.e. total Rs. 50 have been sent through Money Order [or Postal order]*

Receipt No. _____ Date

(ii) If the fee has been
deposited in the Registrar's office :

Receipt No. _____ Date

Yours faithfully,

Place : _____

Date : _____

Signature of the applicant

Certificate

This is to certify that I _____ son/daughter/wife of _____ has been in continuous practice as a Homoeopathic Practitioner for a period of five years on the date of commencement of the Haryana Homoeopathic Practitioners (General) Rules, 1975 and was not less than twenty five years of age on the date of such commencement.

(Signature of applicant)

Attested

Name in full block letters _____

Designation _____

- Note. - (a) This certificate is to be furnished by a person desirous of getting his name entered in Part-B of the Register and the same should be attested by a Member of Parliament/Member of Legislative Assembly/Magistrate Ist Class/Oath Commissioner.
- (b) The Registration fee can be deposited with the Registrar of the Council of Homoeopathic System of Medicines, Haryana either through the Money Order or in cash.
- (c) Please attach documents regarding qualifications and date of birth with copies thereof certified as true by a Gazetted Officer. The original certificates need not be sent unless called for by the Registrar

Price: Rs. 2 only

Affidavit

I _____, son/daughter/wife or Shri _____, resident of village _____, Post office _____, Station _____, Tehsil _____, District _____, and to practice at village/Mohalla _____, Post office _____, Police Station _____, Tehsil _____, District _____,

Solemnly declare as follows :-

1. That I have not been convicted and sentenced by a Criminal Court to imprisonment for any offence involving moral turpitude;
2. That I have not been adjudicated by a Competent Court to be of unsound mind;
3. That I am not an undischarged insolvent;
4. That my name has not been removed from the Register of Practitioners maintained by any State Council, Board or Parishad for professional misconduct.
5. That I have gone through the Punjab Homoeopathic Practitioners Act, 1965 and Rules framed thereunder and I promise to abide by the provisions of the said Act and the Rules.

I solemnly declare and affirm that the contents given in my application for registration and in paras (1) to (5) above are true and correct to the best of my knowledge and belief. I further declare on oath that nothing relevant has been concealed.

Date _____

(Signature of applicant)

Note. - The affidavit is to be attested by Magistrate Ist Class or Oath Commissioner.

Attested

(Signature of the Attesting Authority)

Name in full block letters _____

Place _____

Designation _____

Date _____

To be filled in by the Office

Registration application received on _____ Dairy No. _____ Date _____.

(a) Fee for making entry in the Register and for issuing certificate received on _____ Official Receipt No. _____

(b) Cash Book page No. _____ Personal ledger page No. _____

(Signature of the Cashier)

Order of Registrar _____

Registration No. _____

Original Certificate scrutinized and returned on _____ Registration Certificate issued vide No. _____ Date _____

Observations of the Committee:-

The Committee recommends that the following correction be carried out in Form B

1. In the important note the words "in neat legible hand" be deleted.
2. In the address the words "c/o Director, Health Services, Haryana, Chandigarh" be deleted.
3. In S.No.1 of Form B the words "(Maiden name also in case of married woman)" be deleted.
4. In S.No.2 of Form B the words "Father's/Husband's name (in block letters)" be substituted with the existing words.
5. S.No.2 (1) Full address be inserted after S.No.2 of Form B.
6. S.No.4 of Form B be deleted.

7. The Committee recommends that Clarification from the department be sought regarding S.No.6 of Form B.
8. In S.No. 10 of Form B after the words "of any" the word "other" be added.
9. In S.No.11 (i) of Form B "online payment mode" be inserted and fee prescribed be discussed at the time of oral examination of the representatives of the concerned department.
10. In Note (b) of Form B Certificate "online payment mode" be inserted.
11. In Note (c) of Form B Certificate the words "as true by a Gazetted Officer" be substituted with "self-attested".
12. The Committee recommends that in Form B Affidavit the first whole para be substituted as "I, son/daughter/wife of Shri permanent resident of (Full Address) presently residing at (Full Address) (Full Address) and to practice at solemnly declare as follows:-"
13. In S.No.4 of Form B Affidavit after the word "any" the word "other" be added

The Department in its written reply stated as under: -

1. Important: All particulars in this form must be filled in by the applicant. Incomplete forms are liable to be rejected.
2. The Council of Homoeopathic system of Medicine, Haryana.
3. Name in full (in Block letter)
4. Fathers Name/(Husband's Name and address
5. Full Address
6. May be deleted
7. This clause is about the number of entries of the registered practitioner with the Council from its establishment to till date
8. Please mention if your name is already registered in the register of any other of the board/council. Give address of registering authority and registration no. and date
9. Copies of Act and Regulations as desired by Committee are already attached.
Online Payment mode may be inserted in place of Money order or postal order.
10. The registration fee can be deposited with the registrar of the council of Homoeopathic System of Medicine, Haryana either through online payment mode.
11. Please attach documents regarding qualifications and date of birth with copy thereof certified as self-attested. The Original Certificates need not be sent unless call for by the Registrar
12. This is to certify that I,---,son/daughter/wife of Shri -----,permanent resident of (Full Address)-----,presently residing at (Full Address) ---, and to practice at (Full Address)---, solemnly declare as follows:-
13. That my name has not been removed from the Register of Practitioner maintained by any other State Council/Board or Parishad for professional misconduct.

Form C**(See Rule 4(4))**

Certificate of Registration

The Council of Homoeopathic System of Medicines, Haryana, Chandigarh

Certificate No. _____

Date : _____

This is to certify that the person named below has been duly registered in Part-A/B of the Register maintained under the Punjab Homoeopathic Practitioners Act, 1965, as a Practitioner in Homoeopathic and is entitled to all the privileges granted under the Punjab Homoeopathic Practitioners Act, 1965.

In witness whereof are herewith affixed the signatures of the Registrar of the Council.

Name _____

Son/daughter/wife of _____

Qualifications _____

Date of birth _____

Address _____

Place of Common Seal
REGISTRAR

Important notice :

Every registered practitioner should be careful to send to the Registrar immediate notice of any change in his address and also to answer all enquiries that may be sent to him by the Registrar in regard thereto, in Register. Otherwise under section 15(5) of the Punjab Homoeopathic Practitioners Act 1965 (Act No. 16 of 1965), the name of such practitioner is liable to be removed from the Register. This certificate is valid only for one year.

Observations of the Committee:-

The Committee recommends that in the heading the word "Chandigarh" be deleted. The Committee desired that clarification be sought from the department that why this certificate is valid only for one year.

The Department in its written reply stated as under: -

The Council of Homoeopathic System of Medicine, Haryana.

Now purposed as follow:-

Important Notice: Every registered Practitioner should be careful to send to the Registrar immediate notice of any change in his address and also answer all enquiries that may be sent to him by the Registrar in regard bear to, in that register. Otherwise under section 15 (5) of the Punjab Homoeopathic Practitioners Act, 1965 (Act no. 16 of 1965), the name of such practitioners is liable to be removed from the Register. This Certificate is valid only for five year.

Form D
(See Rule 7)

Application for Registration of Additional Qualifications

To

The Registrar,
Council of Homoeopathic System of Medicines, Haryana,
Office of D.H.S., Haryana,
Chandigarh.

Sir,

I request that the additional qualification(s) of _____ which I have obtained from _____ in _____ may be registered. The Diploma/Certificate of the qualifications is/are enclosed which may be returned as soon as done with.

I am already registered under the Punjab Homoeopathic Practitioners Act, 1965 and my Registration Number is _____.

The prescribed fee of Rs. _____ is sent herewith.

Yours faithfully

Signature of the applicant

Date _____

Place _____

Observations of the Committee:-

The Committee desired that the department may give clarification on what grounds/reasons the words "Office of D.H.S., Haryana, Chandigarh" is mentioned under the address section of Form D regarding application for registration of additional qualification?

The Department in its written reply stated as under: -

At that time AYUSH Department was working of under the ageis of Health Department.

Now purposed as follow:-

The Registrar, The Council of Homoeopathic System of Medicine, Haryana, Office of Directorate of AYUSH, Haryana, Panchkula.

Form G**(See Rule 9(2) (d))****Notice to the Registered Practitioner to attend proceedings for removal of his name from the Register under Section 26 of the Punjab Homoeopathic Practitioners Act, 1965.**

Sir,

On behalf of the Council of Homoeopathic System of Medicines, Haryana, I give you notice that information and evidence has been laid before the Council by which the complaints make the following charge against you, namely :

(Here set out the circumstances briefly)

And That in relation thereto you have been guilty of infamous conduct in a professional respect.

Or, that you were on the _____ day of _____ convicted of the following offence at viz. (set out particulars of the conviction).

And I am directed further to give you notice that on the _____ day of _____ 19 _____ O'clock in the _____ to consider the above-mentioned charges against you, and decide upon the disciplinary action to be taken against you. You are invited and required to answer in writing the above charges and to appear before the Council at the above-mentioned place and time to establish any denial or defence that you may have to make up to the above-mentioned charges and you are hereby informed that if you do not attend as required, the Council may proceed to hear and decide upon the said charges in your absence.

Any answer or other communication or application which you may desire to make respecting the said charges, or your defence there to, must be addressed to the Registrar of the Council and transmitted so as to reach him not less than _____ days before the day appointed for the hearing of the case.

(REGISTRAR)

Observations of the Committee:-

The Committee desired that clarification be sought from the department that why the words "you have been guilty" are mentioned in this Form G whereas the proceedings of the inquiry is yet to start.

The Department in its written reply stated as under: -

AND THAT in relation there regarding infamous conduct in a professional respect.

**THE HARYANA AGRICULTURAL PRODUCE MARKETS (GENERAL) RULES, 1962
FRAMED UNDER THE HARYANA AGRICULTURAL
PRODUCE MARKETS Act, 1961**

Rule 2 (1A)

2. 1A “Agency” means an individual society registered as such under the provisions of the Haryana Co-operative Societies Act 1984 (22 of 1984) or company registered as such under the companies Act, 1956 (1 of 1956) or firm registered as such under the Indian Partnership Act, 1932 (9 of 1932) authorised by the Market committee to collect fee in case of fruits & vegetables in notified market area.

Observations of the Committee:-

The Committee observed that in the definition of "agency" only fruits and vegetables are mentioned. The Committee recommends that clarification from the department may be sought as to why crop is not mentioned along with fruits and vegetables.

The Department in its written reply stated as under: -

The rules was notified only for fruits and vegetables not for other grains because the department wants to give the Vegetable Market on Contract basis, which is why these rules were established in 2003.

Rule 2 (12)

(12) “palledar” means a person who assists in loading, unloading, weighing, measuring, cleaning and dressing of agricultural produce;

Observations of the Committee:-

The Committee recommends that clarification from the department may be sought regarding the registration of "Palledar".

The Department in its written reply stated as under: -

Separately the registration of Palledar has been mentioned under Rule 19 of the Haryana Agriculture Produce Market (General) Rules, 1962.

Rule 2 (13)

13) “progressive producer” means a producer who, in the opinion of the Director of Agriculture, carries on agricultural produce on improved lines.

Observations of the Committee:-

The Committee recommends that clarification from the department may be sought regarding the parameters of "Progressive Palledar".

The Department in its written reply stated as under: -

Under Rule 2(13) the "Progressive Producer" has been defined and not "Progressive Palledar". The Progressive Producer parameters are:- "the farmer who adopto technology, integrated farming system, direct marketing online sales and connecting with consumers focus on soil conservation, organic amendmets, efficient irrigation systems and water harvesting techniques, smart financial planning, staying updated with latest research trends and best practice". (Source - Agricultural Department)

Rule 2(14)

14) "Registrar" means the Registrar, Co-operative Societies, Haryana.

Observations of the Committee:-

The Committee observed that the spelling of Registrar is incorrect. The Committee recommends that the spelling be rectified.

The Department in its written reply stated as under: -

Yes, under Rule 2(14) the spelling of Registrar has been mentioned as Register which is incorrect and the same will be rectified.

Rule 3 (iii, v & vii)

- 3 (iii) under sub-clause (iii) of clause (b) of sub-section (1) of section 3, the Director of Agriculture shall submit a panel of eight names, two from each division;
- (v) under sub-clause (v) of clause (b) of sub-section (1) of section 3, the Registrar shall submit a panel of eight names, two from each division;
- (vii) under sub-clause (vii) of clause (b) of sub-section (1) of section 3, the Chief Administrator of Panchayats shall submit a panel of eight names, two from each division.

Observations of the Committee:-

The Committee observed that in future there may be more than four division, in such cases provision of "[eight names] two from each division" will not be relevant. The Committee recommends that [eight names] may be omitted from this provision. The Committee further observed that there may be word "samiti" after the word of Panchayats in Rule (3) (vii). The Committee recommends that needful be done by the Department.

The Department in its written reply stated as under: -

As observed by the Committee there may be more than 4 division in future hence, the word eight names may be omitted.

As recommended by the Committee, the word "samiti" may be inserted after the word Panchayats in Rule 3(vii)

Rule 5 (h)

5(h) the classification of the Committees on the basis of their income for the purpose of fixing the grades of their Secretaries and other employees;

Observations of the Committee:-

In view of the Committee, grades of Secretaries and other employees are same of different Committees, however, in this provision it is provided that the grades of the Secretaries and other employees will be fixed on the basis of the income of Committees. The Committee recommends that clarification may be sought from the department regarding this provision.

The Department in its written reply stated as under: -

Presently, no provision exists in this regard.

Rule 6

6. Budget of Board and Committees.

- (1) The Board shall meet not later than first week of February every year to finalise the budget for the next financial year.
- (2) The budget finalised by the Board shall be submitted to the State Government not later than the last week of February preceding the year to which the budget relates.
- (3) No expenditure shall be incurred by the Board unless there is a provision in the budget to meet the same.
- (4) The Board may re-appropriate any amount under the Head of Account to another with the *3 prior approval of the State Government.
- (5) The provisions of sub-rules (1), (2) and (3) shall, as far as may be, apply to the preparation, finalisation and submission for sanction of the budget of the committees :

Provided that the budget in the case of committees shall be submitted for sanction to the Chief Administrator of the Board through the Sub-Divisional Officer (Civil) and the Deputy Commissioner. If it is not received back within two months from the date of despatch by the committee, it shall be presumed to have been sanctioned.

Provided further that the budget sent by the committee shall not be retained each by the Sub-Divisional Officer (Civil) and the Deputy Commissioner for more than ten days.

Observations of the Committee:-

The Committee observed that State Budget generally lay on the table of the House in the mid of March. As per the provision of this Rule the Board can submit the budget till the last week of February preceding the year to which the budget relates, which is very late. In Committee's view the budget must be sent to the Government a bit early. In this regard, the Committee recommends that necessary changes may be incorporated in this rule.

The Department in its written reply stated as under: -

Agreed. The recommendation of the Committee is appropriate and will be implemented. The rule shall be amended 4 b(2) the budget finalised by the Board shall be submitted to the State Government in the First week of February.

Rule 7 (1)

7. Publication of notification under section – 6 [Section – 6(1)].- (1) Copies of notification issued under section 6 shall be published, under the orders and at the discretion of the Chief Adnubustratir, of the Board, in one or more of the modes specified below :-

Observations of the Committee:-

The Committee recommends that in the third line of this subrule the spelling of word 'Adnubustratir' may be corrected as 'Administrator'.

The Department in its written reply stated as under: -

The correction will be incorporated.

Rule 7 (1) (a)

7(a) by publication in the Hindi Language or in such other language and in such news-papers as in the opinion of the Chief Administrator of the Board will give due publicity among persons likely to be affected thereby.

Observations of the Committee:-

The Committee, recommends to replace this sub-section as under:-

"by publication in the Hindi language and in such language and in such newspapers as in the opinion of the Chief Administrator of the Board will give due publicity among persons likely to be affected thereby. The newspaper selected must have a wide circulation in Haryana State."

The Department in its written reply stated as under: -

As recommended by the Committee the rule 7(1) (a) will be amended as "by publication in the Hindi language and in such language and in such newspapers as in the opinion of the Chief Administrator of the Board will give due publicity among persons likely to be affected thereby. The newspaper selected must have a wide circulation in Haryana State" and the same will be incorporated.

Rule 7 (1) (d)

(d) by beat of drum in the village within the notified market area.

Observations of the Committee:-

The Committee observed that publication by the beating of drum is not relevant in today's words as there are more effective ways of publication available. It is a old convention. The Committee recommends that this sub-rule may be omitted.

The Department in its written reply stated as under: -

As recommended by the Committee Rule 7(1)(d) may be omitted being an old convention.

Rule 7 (1) (2)

(2) The time of publication under clause (a) to (c) and the time and frequency of the drum beating under clause (d) shall be determined by the Chairman of the Board.

Observations of the Committee:-

The Committee recommends that according to the observation of the Committee for Rule (7) (1) (d), "and the time and frequency of the drum beating under clauses (d)" may be deleted from Rule (7)(1)(2).

The Department in its written reply stated as under: -

As recommended by the Committee Rule 7(1)(2) may be deleted being an old convention.

Rule 10 (1)

10. Powers of Chairman and Vice-Chairman of Committee. [Section – 43(2)] (1) The Chairman of the Committee shall be its Chief Executive Officer and the employees engaged in connection with the management of the affairs of the Committee shall, subject to these rules and the bye-laws

of the Committees, be subject to his control. He shall initiate the confidential reports of the Secretary and Assistant Secretary of the Committee and send the same to the Chief Administrator who shall make annual assessment.

Observations of the Committee:-

The committee observed that there are only two steps mentioned in this sub-rule of initiating/accepting of confidential reports of Secretary and Assistant Secretary of the Committee. The Committee recommends that the following steps may be incorporated in this Rule:-

Reporting Authority- Chairman of the Committee

Reviewing Authority- Chief Administrator

Accepting Authority- Chairman of the Board

Note:- The Committee observed that mandatory period of calling a meeting of Committee is not mention in this Rule. The Committee recommends that a meeting must be called in every quarter of the year. Three months shall not intervene between its last meeting and the date for its next meeting in one financial year.

The Committee further observed that the selection process of the Chairman and Vice Chairman is not mention herein. The Committee recommends that this process may be incorporated in these Rules.

The Department in its written reply stated as under: -

As per HSAM Board, Panchkula office order No. 8/89/486 dated 28.06.1989, for writing the ACR of Secretaries and Assistant Secretary, the following provisions is in existence.

Initiating Authority-Chairman of the Committee

Reviewing Authority-Zonal Administrator

Accepting Authority-ChiefAdministrator

The same will be incorporated in Rule 10(1)

Rule 13 (1)

13. Appointment of disputes sub-committee. - (1) A committee may appoint a subcommittee called the disputes sub-committee consisting of such number of members and other persons as it may think fit, to arrange for the settlement by arbitration of any dispute between a buyer and seller of agricultural produce or their agents including disputes regarding quality or weight of the article, the price or rate to be paid, allowances for wrappings, dirt or impurities or deductions for any cost:

Provided that the Chairman of the Committee shall not be a member of the disputes sub-committee

Observations of the Committee:-

The Committee observed that the qualification of other person mentioned in third line is not mentioned herein. The Committee recommends that such qualification may be incorporated in this Rule.

The Department in its written reply stated as under: -

The sub-committee is to be constituted by the Chairman of the Committee from the already "nominated members" as per provision of Section 12 and 16 of HAPM Act, 1961.

Rule 14 (7)

14(7) Subject to sub-rule (5) the Secretary shall have immediate responsibility for carrying on the day to day working of the office of the Committee, maintenance of accounts, punctual rendering of returns, monthly review of the progress made in the enforcement of the Act and safe custody of the cash, the common seal, the minute book and other records and assets of the Committee.

Observations of the Committee:-

The Committee recommends that in the first line of this sub-Rule the word 'immediately' be deleted and in place of word 'responsibility' the word 'be responsible' be substituted.

The Department in its written reply stated as under: -

The recommendation of the Committee is that in the first line of this sub-rule the word 'immediately' be deleted and in place of the word 'responsibility' the word 'be responsible' substituted. If this correction is incorporated the sentence will become-the Secretary shall be responsible for carrying on the day to day work of the office of the Committee which seems to be grammatically incorrect. The word 'have' should be deleted for grammatical correction.

Rule 14 (8)

(8) The Secretary shall make an annual assessment of the work of the employees engaged in connection with the management of the affairs of the committee and he shall submit the same to the Chief Administrator of the Committee who shall take this assessment into consideration while making final assessment of the work of such employees and shall send the same to the Chief Administrator of the Board whose remarks shall be final.

Observations of the Committee:-

The Committee recommends that this sub-Rule may be amended as per the recommendations of the Committee for Rule 10(1).

The Department in its written reply stated as under: -

The same already mentioned in reply to Rule 10(1).

Rule 15 (3)

(3) For attending the meeting of the Board/Committee the members of the State Legislature shall be paid travelling and daily allowance, according to the rules covering their allowances.

Observations of the Committee:-

The Committee observed that the honorarium of Rs. 1000/- for the Chairman of the Committee is not sufficient. The Committee recommends that the honorarium may be increased. The Committee further recommends that honorarium of Rs.10,000/-may be paid to the Chairman.

The Committee also recommends that the provision of Rs.1000/- honorarium for Vice-Chairman provided in this sub-Rule may also be increased as of Rs.10,000/-

The Department in its written reply stated as under: -

The recommendation of the Committee that honorarium of Rs. 10,000/- may be paid to be Chairman of the Committee may be incorporated. However, as per Section 16 (1) of HAPM Act, 1961 the Vice Chairman of the Committee is nominated from amongst the members who are licensee under Section 10 or 13.

Being a licensee of the Market Committee, the Vice Chairman should not be considered for paying the honorarium.

Rule 15A (1)

15-A. Other allowances of Chairman of Board.- (1) There shall be paid to the Chairman of the Board monthly allowance not exceeding one thousand rupees as the State Government may fix.

Observations of the Committee:-

The Committee observed that the monthly allowance of Rs.1000/- for the Chairman of the Board is not sufficient. The Committee recommends that the honorarium may be increased. The Committee further recommends that honorarium of Rs.10,000/- may be paid to the Chairman.

The Department in its written reply stated as under: -

The recommendation of the Committee that honorarium of Rs. 10,000/- may be paid to be Chairman of the Committee may be incorporated.

Rule 15A (2)

(2) The Chairman of the Board, other than a serving or retired Government employee, shall be provided with residential accommodation or in lieu thereof given a lodging allowance, fixed by the State Government from time to time

Observations of the Committee:-

The Committee observed that residential accommodation is required for the Chairman irrespective of his position (Govt. employees or retired Govt. Employees);

The Committee recommended that this sub-Rule may be amended accordingly.

The Department in its written reply stated as under: -

The issue is to be decided by the Government.

Rule 15A (3)

(3) The Chairman of the Board, other than a serving or retired Government employee shall be provided with a staff car or in lieu thereof conveyance allowance, fixed by the State Government from time to time.

Observations of the Committee:-

The Committee observed that Staff Car is required in lieu thereof conveyance allowance irrespective of his position (Govt. Employees or retired Govt. Employees);

The Committee recommended that this sub-Rule may be amended accordingly.

The Department in its written reply stated as under: -

The issue will be decided by the Government.

Rule 16A (6)

16A. (6) The contract farming agreement between the contract farming sponsor and contract farming producer shall be in Form C-1 and it shall be got registered with the District Marketing Enforcement Officer concerned in the presence of both the parties. The agreed rate/contract rate shall not be less than minimum support price of the preceding year. The buyer shall deposit an

amount equal to five percent of the total price of the agricultural produce as per agreed rate or minimum support price (if the rate is not agreed upon) or bank guarantee for the sum with the committee in which the land is situated as security. Where there is no minimum support price and no agreed rate, the amount of security shall be calculated at the rate of five percent of the prevailing market rate at the time of agreement. The security or bank guarantee shall be released within a period of thirty days after the date of satisfactory performance of the agreement. The concerned District Marketing Enforcement Officer shall pass an order within thirty days and communicate to the sponsor. He shall record reasons, if the order cannot be passed within thirty days. The contract farming sponsor shall provide adequate insurance cover for the crops of the contract farming. The cost of insurance premium shall be borne by the contract farming sponsor and farmer in the ratio of 60:40.

Observations of the Committee:-

The Committee recommends that the spelling of word "reasons" in 13th line of sub-rule 6 of Rule 16-A may be corrected. The Committee would like to discuss this rule with the departmental representatives during the oral examination.

The Department in its written reply stated as under: -

The correction may be incorporated.

Rule 17 (1)

17. Licence to dealer- (1) A person desirous of obtaining a licence under section 10 for a category as tabulated in sub-rule (2) shall apply in Form A in duplicate to the Chief Administrator or any other officer authorized by him, in writing, in this behalf through the Secretary in whose jurisdiction he wishes to carry on his business and shall also deposit with such Committee, the requisite licence fee/renewal of licence fee and the security in cash or by bank demand draft or bank pay order or postal order in favour of "Market Committee Fund" with the respective Committee:

Provided that in case,

- (i) a licensee is desirous of conducting business in more than one Market Committee falling in one district then application shall be submitted to District Marketing Enforcement Officer concerned, and
- (ii) a licensee is desirous of conducting business in more than one Market Committee falling in one Zone then application shall be submitted to Zonal Marketing Enforcement Officer concerned; and
- (iii) a licensee is desirous of conducting business in more than one Market Committee falling in more than one Zone or entire State the application shall be submitted to Chief Administrator Board along with the licence fee/renewal fee as well as security in shape of Demand Draft/Pay Order in favour of "Marketing Development Fund":

Provided further that a licence to operate in more than one market yard, shall be considered for preferential allotment of a shop plot as per provisions of the Haryana State Agricultural Marketing Board (Sale of Immovable Property) Rules, 2000 by considering the principal place of business of the licensee as business premises:

Provided further that no licensee of Kachcha Arhtia shall be eligible for allotment of more than one shop plot on reserve price throughout the State on the ground that he has a licence in more than one market yard or a licence to operate in more than one market yard.

Observations of the Committee:-

The Committee recommends that for paying licence fee/renewal fee/security fees etc. may be deposited by RTGS or online. Therefore, necessary amendments may be done in this regard.

The Department in its written reply stated as under: -

The amendments be incorporated.

Rule 17(2)

17 (2). The licence fee/renewal of licence fee, the security or bank guarantee, if any, for the licence issued under this rule shall be as under:

Category of licences	Licence fee/renewal fee per annum	Licence fee per quarter or part thereof.	Security	Bank Guarantee
(i) (A) trader/wholesale Dealer, factory including ginning factory, sheller, flour mill, oil expeller, Dal Mill/ or cold storage for sale, purchase, storage, packaging, sorting, grading, refrigeration of agricultural produce having annual turnover of Rs. 2.00 crores or above.	Rs. 10,000/- for entire State or Rs. 2500/- per zone or Rs. 1000/- for one market Committee.	Rs. 2500/- for entire State or Rs. 625/- per zone or Rs. 250/- for one Market Committee.	Nil	Rs. 10.00 Lakhs for entire State or Rs. 2.50 Lakhs per zone or Rs. 1.00 Lakh for one Market Committee.
(B) trader/wholesale Dealer, factory including ginning factory, sheller, flour mill, oil expeller, Dal Mill/ or cold storage for sale, purchase, storage, packaging, sorting, grading, refrigeration of agricultural produce having annual turnover of Rs. 12.00 lakhs but does not exceeds Rs. 2.00 crores	Rs. 10,000/- for entire State or Rs. 2500/- per zone or Rs. 1000/- for one market Committee.	Rs. 2500/- for entire State or Rs. 625/- per zone or Rs. 250/- for one Market Committee	Rs. 50,000/- for entire State or Rs. 12,500/- per zone or Rs. 5000/- for one Market Committee.	Nil
(ii) Commission Agent or Kachcha Arhtia for sale, purchase or storage of agricultural produce.	Rs 600/-	Rs. 150/-	Rs. 3000/-	Nil
(iii) Other dealers whose annual turnover of agricultural produce exceeds rupees two lakh but does not exceed rupees twelve lakhs.	Rs 200/-	Rs 50/-	Rs 1000/-	Nil

Observations of the Committee:-

The Committee observed that in Category (i) (A), there is no provision of security and similarly in (i) (B) there is no provision of Bank Guarantee. The Committee further observed that in (ii) and (iii), there is no provision of Bank Guarantee. Therefore, the Committee recommends that explanation/reasons from the Department may sought that why these provisions have not been incorporated in these Rules.

The Department in its written reply stated as under: -

The annual turnover of the licensee under category-(i) B should have a turnover of Rs. 12.00 lacs but does not exceed Rs. 2.00 crore.

The annual turnover of the licensee under category-(i) A should have a turnover of Rs. 2.00 crore or above.

As per amended on form A scheduled by Haryana Government notification dated 213.05.2016.

Rule 17A (9)

9) The licensee of the spot exchange shall be free to charge membership fee, security deposit, annual subscription, margin money and other charges from their market functionaries other than the agriculturists.

Observations of the Committee:-

The Committee recommends that explanation/reasons from the Department may sought that why the Licensee of the spot exchange is free to charge membership fee, security deposit, annual subscription, margin money and other charges from their market functionaries other than the agriculturists.

The Department in its written reply stated as under: -

May be described by the Competent Authority.

Rule 17**Form-C**

[see Rule 17(5) and 19(3)]

Register of licences issued under Section 10/13

S. No.	Description		
1.	Notified market area		
2.	Name of the firm		
3.	Address of the premises		
4.	Name of the Managing Proprietor		
5.	Licence No.		
6.	Nature of licence		
7.	Name of the Partners		
S. No.	Name	Father's Name	Address

1.	2.	3.	4.	5.	6.	7.
Date of entry	Date from which the licence takes effect	Date on which the licence expires	Licence fee received	Receipt No. and date	Signature of issuing authority with designation	Remarks

Observations of the Committee:-

The Committee recommends that in Form-C, one more row may be added for Address with Mobile number.

The Department in its written reply stated as under: -

May be incorporated

Rule 18 (1)

18. Persons exempt from taking licences under section 8 (1) Under section 8 the following persons shall be exempt from taking licences for the purchase of agricultural produce :-

- (a) confectioners and purveyors of parched, fried or cooked food;
- (b) persons using kohulus, provided that the number of kuhlus installed by them in the notified market area is not more than two;

- (c) hawkers and petty retail shop-keepers who do not engage in any dealing in agricultural produce other than such hawking or retail purchase.

Explanation- For the purposes of this clause and clause (b) of sub-rule (2), a person, whose turnover of sales and purchase of agricultural produce does not exceed twelve lakh rupees during a year or one lakh rupees during a month shall be treated as a petty shop-keeper.

- (d) officials of the State Government and the Central Government when making purchases on behalf of the Government.

Provided that in the case of persons mentioned in clauses (a) and (b) the purchases were made for meeting the vocational needs of the persons concerned.

- e) The Farmer Producer Organization sponsored by the Horticulture Department or the Agriculture Department and aggregating and selling the produce of their own members only shall be exempted from the provisions of section 10

- (f) Omitted.

- (g) The Haryana Khadi Gram Udyog Sangh when making purchases of wool for manufacturing purposes, and

Observations of the Committee:-

Regarding the "Explanation for the purposes of clause (b) and (e) of Sub-Rule 1, the Committee recommends that turnover of sales and purchase of agriculture produce may be increased from twelve lakh rupees to eighteen lakh during a year and from one lakh rupees to one and half lakh rupees during a month.

The Committee further recommends that the word Punjab may be substituted with the word Haryana in the names of different acts mentioned in this Rule.

The Department in its written reply stated as under: -

The change recommended may be incorporated.

Rule 19 (1)

19. Licences to brokers, weighment, measurers, surveyors, godown keepers and palledars.-(1) A person desirous of obtaining a licence under sub-section (3) of section 13 shall make an application in Form D to the Secretary of the Committee of the notified market area concerned after depositing with the Committee the requisite licence fee.

Provided that in the case of palledar no such application in Form D shall be necessary. The dealer or Palledar himself shall intimate to the Secretary of the Committee in writing full particulars such as name, parentage, residence and full address of the palledar engaged by him and such intimation shall be treated as an application for the grant of a license.

Observations of the Committee:-

The Committee recommends that there must be a provision of licence for the Palledar also.

The Department in its written reply stated as under: -

There is already a provision in Rule 19(1) and Form D also.

Rule 19 (4)

(4) The licence fee for licences issued under this rule shall be as follows :-

Licence fee

Category of licence	Per Annum	Per quarter of the year or part thereof
	Rs.	Rs.
Weighman, measurer or surveyor	20.00	5.00
Broker	50.00	15.00
Godown-keeper	100.00	25.00

Observations of the Committee:-

The Committee observed that licence fee for the given classes is very less. The Committee recommends that the fee may be increased double from the existing level.

The Department in its written reply stated as under: -

The changes may be incorporated.

Rule 24

24. Sale of agricultural produce.-

- (1) All agricultural produce brought into the market for sale shall be sold by open auction in the principal or sub market yard.
- (2) Nothing in sub-rule (1) shall apply to a retail sale as may be specified in the bye-laws of the Committee.
- (3) A committee may, and on being directed by the Chief Administrator of the Board, shall fix timings for the starting and closing of the auction in respect of any agricultural produce, other than fruit and vegetables.
- (4) The price of agricultural produce shall not be settled by secret signs or secret bid and no deduction shall be made from the agreed price of the consignment.
- (5) The auction shall not be conducted by any person other than the person engaged by the Committee : Provided that under special circumstances the Chief Administrator of the Board may allow a Committee to make or permit any alternative arrangement : Provided further that nothing in this sub-rule shall apply to the auction of vegetables and fruits.
- (6) The highest bid offered by a buyer at an auction, and at which the seller of the produce gives his consent to sell his produce, shall be the sale price of the produce.
- (7) The buyer shall be considered to have thoroughly inspected the agricultural produce for which he has made a bid and he shall have no right to retract from it.

- 8) As soon as the auction for a lot is over, the auctioneer shall fill in the relevant particulars in a book to be maintained in Form H and shall secure the signatures of both the buyer and the seller or their respective representatives, whoever may be present at the spot :

Provided that the vegetable and fruit dealers shall be allowed to note down the auction in mundi Bahi instead of register in Form H and the mundi Bahi shall be paged, properly bounded in a book of at least one hundred pages or multiple thereof and the first and last page thereof shall be signed, stamped and dated by the Secretary of the Committee or any other official authorised by him in this behalf.

- (8-A) A register in Form HH shall be maintained in the office of the committee and all heaps of agricultural produce which remain unsold during the course of auction shall be entered in this register. It shall be the duty of every Kacha Arhtiya to report to the Committee as soon as the unsold heaps are disposed of.
- (9) The buyer shall be responsible to get the agricultural produce weighed immediately after the auction or on the same day the produce is purchased by him and the seller or the buyer shall be liable for any damage to, or loss of, or deterioration in, the produce.
- (10) A person engaged by a producer to sell agricultural produce on his behalf shall not act as a buyer either for himself or on behalf of another person without the prior consent of the producer.

Provided that this sub-rule shall not apply to a Cooperative Society.

- (11) The Kacha Arhtiya shall, make payment to the seller immediately after the weighment is over.
- (12) Every Kacha Arhtiya shall, on delivery of agricultural produce to a buyer, execute a memorandum in Form I and deliver the same to the buyer on the same day or the following day, mentioning sale proceeds plus market charges admissible under rules and bye-laws. The counterfoil shall be retained by the Kacha Arhtiya :
- Provided that nothing in this sub-rule shall apply where agricultural produce, being vegetables or fruit, not exceeding one quintal in weight is delivered.
- (13) In the absence of any written agreement to the contrary, the sale price of agricultural produce purchased under these rules shall be paid by the buyer to the Kacha Arhtiya on delivery of Form I.
- (14) Delivery of agricultural produce after sale shall not be made or taken unless and until the Kacha Arhtiya or, if the seller does not employ a Kacha Arhtiya, the buyer has given to the seller a sale voucher in Form J, the counterfoil whereof shall be retained by the Kacha Arhtiya or the buyer, as the case may be.

Observations of the Committee:-

The Committee observed that sometimes agriculture produce reached in Mandis without acquiring Gate Pass.

Therefore, the Committee recommends that Rules in this regard must be made to ensure that agriculture produce should not be reached in Mandis without obtaining Gate Pass. Duties in this regard must be fixed.

The Department in its written reply stated as under: -

As per Rule 14 (1), the Secretary of the Committee shall be the Executive Officer of the Committee. All employees engaged in connection with the management of the affairs of the Committees shall be under his control, and all orders to them shall be passed through him. He shall be competent to pass orders with regard to their postings in the principal market yard and sub-market yards, except in the case of Assistant Secretaries, according to the requirements of the committee and to grant casual leave to such employees. Therefore Secretary, Market Committee being custodian of the property is interested with these duties under Rule 14 (1) of the HAPM (General) Rule 1962.

Rule 25

Weighment - (1) The Board shall fix standards of net weight of agricultural produce to be filled in a packing unit such as a bag, a half bag or a palli within each notified market area.

Observations of the Committee:-

The Committee observed that cases of theft and irregularities keep coming in light during the transportation of agriculture produce from the Mandi to the Storage facilities. Therefore, the Committee observed that facility of weighment must be there at the Storage facilities.

The Department in its written reply stated as under: -

The storage facilities are provided by the Procurement Agencies. This point does not relates to HSAM Board.

Rule 25 (6)

(6) Before any agricultural produce weighed in pursuance of a contract of sale or purchase within a notified market area is removed from the place of its weighment, the Chairman, the Secretary of the Committee or any employee engaged in connection with the management of the affairs of the Committee as authorised by him or the inspecting officers of the Board shall, with a view to satisfying himself that such weighment has been correctly made or is filled in accordance with standards fixed under sub-rule (1), be entitled at any time and without any previous notice to check the weighment by means of weights and instruments kept by the Committee or any other agency in the presence of the purchaser and the seller and if either or both of them evade presence, test weighment may be carried out in the presence of any two persons present there.

Observations of the Committee:-

The Committee recommends that there may be a provision of penalty on the responsible party, if weighment checked under this Rule found defective.

The Department in its written reply stated as under: -

As per section 37 (1) there is a provision that whoever contravenes any provisions of this act, the rules, regulations or bye-laws made thereunder shall, if no other penalty is provided for that contravention, be liable to imposition of penalty which may extended up to ten thousand rupees

Rule 26 (2)

(2) Every Committee shall keep in the market yard at least one weighing instrument of the capacity of one quintal and two sets of weights, and in places where measures are used two sets of measures, verified and stamped in accordance with the provisions of the Punjab Weights and Measures Act, 1958, and the rules framed thereunder.

The Committee shall cause such weights and measures to be tested and verified once in the course of each calendar year through the agency appointed and in accordance with the requirements of the said Act and rules.

Observations of the Committee:-

The Committee recommend that a provision of electronic weighting instrument must be incorporated.

The Department in its written reply stated as under: -

The amendment in this regard has already been incorporated vide Notification No. 1129-Agri. Sec. (1)- 2025/5255' dated 24.09.2025 has already been issued.

Rule 26 (4 & 5)

(4) Weighing instruments, weights and measures kept by a Committee under this rule may at any time be inspected, examined and checked by the Chief Administrator or the Secretary of the Board or by any other employee not lower in rank than that of an Inspector authorised in this behalf by the Chief Administrator of the Board. After inspection the inspecting authority may give such directions as it may deem proper. The Committee shall be bound to comply with such directions.

(5) The Chief Administrator or the Secretary of the Board or of the Committee, and any other person authorised in this behalf by the Chief Administrator or Secretary¹* of the Board shall be entitled at any time and without previous notice to inspect, examine and test any weighing instruments, weight or measure used, kept or possessed within a notified market area by a licensee under section 10 or 13 of the Act, and every such licensee in possession of any such weighing instrument, weight or measure shall, when required, be bound to produce the same before the person entitled so to inspect, examine and test it

Observations of the Committee:-

The Committee observed that as per these rules, inspection, examination and test of weighing instruments will only be done by the Chief Administrator or the Secretary of the Board or by any other person authorized on behalf of them. The Committee recommends that there may be a provision also of checking by an independent third party authorized by the Government.

The Department in its written reply stated as under: -

The changes may be incorporated. The definition of the third party will be decided by the Competent Authority.

Rule 27

27. Weigh-bridges, measuring yards and certificates of weighment or measurement. –

- (1) The Committee may erect in the market a weigh-bridge for the weighing of agricultural produce on payment of such fees as may be prescribed by its bye-laws.
- (2) In places where it is customary for any agricultural produce to be measured instead of being weighed, the Committee may specify a place within the market for that purpose and make arrangements for the measuring of such produce on payment of such fees as may be prescribed by its bye-laws.

- (3) The Committee shall be responsible for maintaining such weigh bridge or measuring yard in proper condition, and for issuing free of cost certificates of weighment and measurement, as the case may be, in such forms as may be prescribed by its bye-laws.
- (4) A certificate issued under sub-rule (3) above shall be accepted as final by all persons transacting business in the notified market area unless it is proved, to the satisfaction of the Chairman of the Committee or his authorised representative that the weighment or measurement was done on a defective weigh-bridge or measuring yard or by means of an incorrect scale or weight or measures.

Observations of the Committee:-

The Committee recommends that there may be a provision of penalty on the responsible party, if weigh-bridges found defective by means of an incorrect scale or weight or measures.

The Department in its written reply stated as under: -

Being a technical issue, the weigh bridges should be maintained by the construction wing of HSAM Board and the provision of penalty as recommended may be incorporated as decided by the Competent Authority. A dedicated Junior Engineer of Construction Wing be deputed.

Rule 29 (1)

29. Levy and collection of fees on the sale and purchase of agricultural produce.-(1) Under section 23 a Committee shall levy fees on the agricultural produce bought or sold or brought for processing by licencees in the notified market area at the rates fixed by the Board from time to time.

Provided that no such fees shall be levied on the same agricultural produce more than once in the same notified market area. A list of such fees shall be exhibited in some conspicuous place at the office of the Committee concerned :

Provided further that no such fee shall be levied on the certified seeds.

Provided further that no such fee shall be levied on the wheat imported from a foreign country for the purpose of sale, purchase, storage or processing only.

Observations of the Committee:-

The Committee recommends that the representatives of the department may explained the reasons of exemption of levy or fees in some cases at the time of oral examination.

The Department in its written reply stated as under: -

In this regard, the detailed provision has been provided in Rule 30.

Rule 29 (5)

(5) Every officer or servant employed by a committee for the collection of fees shall be supplied by the Committee with a badge of office in such form as may be prescribed by it. The badge shall be worn by the officer or servant concerned while discharging his duties.

Observations of the Committee:-

The Committee recommends that the word 'supplied' may be substituted with the word 'deputed' in this sub-clause.

The Department in its written reply stated as under: -

The changes may be incorporated.

Rule 30 (4)

(4) It shall be the duty of the dealer claiming exemption from market fee under sub-rule (3) and (5) and (6) above to produce a copy of the R/R, forwarding note, bilty or challan, as the case may be, duly signed by him or his authorised agent in the office of the committee from whose market area the agricultural produce is brought the second copy in the office of the committee within whose market area the agricultural produce is brought and the third copy to be retained by him :

Provided that if no such copy of R/R, forwarding note, bilty or challan is produced in the office of the concerned committee, no claim for exemption shall be entertained

Observations of the Committee:-

The Committee recommends that the Rule related to subrules (3), (5) and (6) should also be mentioned.

The Department in its written reply stated as under: -

Rule 30 (3, 5 & 6) have already been explained in the details of Rule 30.

Rule 31 (1)

31. Account of transaction and of fees to be maintained : (1) Every licenced dealer and every dealer exempted under rule 18 from obtaining a licence shall submit to the committee a return in Form M showing his purchases and sales of each transaction of agricultural produce or each transaction of agricultural produce brought for processing within seven days^{4*} of the day of transaction :

Provided that a person exempted from taking a licence under rules 18(2) (b) and 18(2) (c) shall stand exempted from the provisions of this sub-rule in respect of sale of agricultural produce by him :

“Provided further that every contract farming sponsor, who enters into the contract farming agreement shall maintain a register in Form Q and furnish information in Form R to the committee within a period of fifteen days of the purchase.

Provided further that in case of a dealer, who exclusively deals in fruits and vegetables, it shall not be necessary to fill in Form M the particulars of the person to whom any quantity of fruits and vegetables less than one quintal is sold :

Provided further that in case the Kachcha Arhtiya sends one copy of Form J to the Market Committee, the Kachcha Arhtiya will be exempted from sending Form M to the Market Committee and the buyer shall indicate in Form M only the total quantity and the gross value in respect of each commodity purchased from each seller.

Observations of the Committee:-

The Committee observed that nothing is mentioned for a dealer who exclusively deals in fruits and vegetables who sells more than one quintal regarding filling in Form M or not.

The Department in its written reply stated as under: -

From the pursuance of Rule 31 (1) regarding submission of Form M by a dealer who exclusively deals in fruits and vegetables, it has been mentioned that in case of a dealer, who exclusively deals in fruits and vegetables, it shall not be necessary to fill in Form M the particulars of the person to whom any quantity of fruits and vegetables less than one quintal is sold. It should be amended that the Rule 31(1) made out/for sale of more than one quintal of fruits and vegetables, the M Form is to be filled by the dealer.

Rule 34

34. Prevention of adulteration of agricultural produce.-

- (1) No person shall adulterate agricultural produce, or place or offer adulterated agricultural produce for sale, in a notified market area.
- (2) It shall be the duty of a Committee to prevent adulteration of agricultural produce in the notified market area. The Chairman or Secretary of the Committee may take all or any steps within his power to stop, prevent or discourage such adulteration.

Explanation- For the purpose of this rule adulteration of agricultural produce shall include mixing of inferior stuff with superior produce, mixing of different varieties or different qualities, mixing of seived remains of the agricultural produce with agricultural produce and mixing of earth, dirt and stones or any other extraneous matter with any agricultural produce.

Observations of the Committee:-

The Committee observed that no provision of penalty in case of adulteration of agricultural produce is provided in this Rule. The Committee recommends that such provision may be incorporated in the Rules.

The Department in its written reply stated as under: -

As per section 37 (1) there is a provision that whoever contravenes any provisions of this act, the rules, regulations or bye-laws made thereunder shall, if no other penalty is provided for that contravention, be liable to imposition of penalty which may extended up to ten thousand rupees.

Rule 35

35. Preservation of the prescribed forms.- (1) The counter-foils of Forms I, J and M shall be preserved by the dealer concerned for a period of two years from the date of issue of the foil to which the counter-foils relate. The register in Form L shall be preserved by the dealer concerned for a period of two years of the date on which the last entry was made in that register.

Observations of the Committee:-

The Committee observed that the period of preserving the counterfoils of Form I, J and M is not sufficient. The Committee recommends that this period may be increased to the five years instead of two years. The period of preserving the register in Form L shall also be increased to the five years instead of two years.

The Department in its written reply stated as under: -

The changes may be incorporated.

Rule 37 (2)

37 (2) The daily rates of all important agricultural commodities authenticated by a person authorised by the Committee in this behalf shall be exhibited in Hindi at conspicuous places

Observations of the Committee:-

The Committee recommends that the information mentioned in this sub-rule may also be exhibited in Hindi and English.

The Department in its written reply stated as under: -

The changes may be incorporated

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Published under the authority of the Haryana Vidhan Sabha and printed by the
Controller, Printing and Stationery Department, Haryana, Panchkula.